

*** THE HON'BLE SRI JUSTICE B KRISHNA MOHAN**

**+ WRIT PETITION Nos.13258, 13212, 13240, 13244,
13248, 13249, 13250, 13251, 13253, 13254, 13272,
13382, 13389, 13393, 13396, 13397, 13408, 13410,
13412, 13540 and 13557 of 2024**

% 04.07.2024

W.P. No.13258 of 2024:-

Between:

- 1.#YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP), REP.BY. ITS STATE GENERAL SECRETARY, LEILA APPI REDDY S/O. L.SAMBI REDDY, AGE 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH - 522 501.
- 2.THE DISTRICT PRESIDENT,, YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP), PYLA NARASIMHAIAH, S/O. PYLA OBULESU, AGE 56 YEARS, GANDHINAGAR, TADIPATRI ANANTAPUR, ANDHRA PRADESH -515 411.

...PETITIONER(S)

AND

- 1.\$THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT, SECRETARIAT BUILDINGS, VELAGAPUDI, GUNTUR DISTRICT.
- 2.THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY. HOME DEPARTMENT, SECRETARIAT BUILDINGS, VELAGAPUDI, GUNTUR DISTRICT.
- 3.THE ANANTAPUR MUNICIPAL CORPORATION, REP. BY ITS COMMISSIONER, ANANTAPUR, ANANTAPUR DISTRICT.
- 4.DEPUTY CITY PLANNER, ANANTAPUR MUNICIPAL CORPORATION, ANANTAPUR, ANANTAPUR DISTRICT
- 5.ANANTAPURAMUHINDUPUR URBAN DEVELOPMENT AUTHORITY, REP. BY ITS VICE CHAIRMAN, ANANTAPUR, ANANTAPUR DISTRICT.
- 6.PLANNING OFFICER, ANANTAPURAMU-HINDUPUR URBAN DEVELOPMENT AUTHORITY, ANANTAPUR,

ANANTAPUR DISTRICT
 7. THES H O, ANATAPURAMU III TOWN POLICE STATION,
 ANANTAPUR, ANANTAPUR DISTRICT

...RESPONDENT(S):

W.P. No.13212 of 2024:-

Between:

- 1.#N. YERRISWAMY,, S/O LATE NARAPPA, AGED ABOUT 55 YEARS, R/O D.NO. 17-232, AMARAVATINAGAR, ADONI-518 301, KURNOOL DISTRICT.

...PETITIONER

AND

- 1.\$THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT SECRETARIAT BUILDING, VELAGAPUDI, AMARAVATI, GUNTUR DISTRICT.
- 2.THE MUNICIPALITY OF ADONI, REP. BY ITS COMMISSIONER, ADONI, KURNOOL DISTRICT.
- 3.THE TOWN PLANNING OFFICER, ADONI MUNICIPALITY, KURNOOL DISTRICT.

...RESPONDENT(S):

W.P. No.13240 of 2024:-

Between:

- 1.#YUVAJANA SRAMIKA RYTHU CONGRESS PARTY (YSRCP), KADAPA CITY, Y.S.R DISTRICT REP., K.SURESH BABU, S/O. LATE K.KRISHNAIAH, AGED ABOUT 56 YEARS, R/O. DOORNO.37/120, KONDAYA PALLI, MANASAKALYANA MANDAPAM STREET, Y.S.R DISTRICT.

...PETITIONER

AND

- 1.\$THE STATE OF AP, REP., BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION DEPARTMENT, SECRETARIAT BUILDINGS. VELAGAPUDI.AMARAVATHI.
- 2.THE KADAPA MUNICIPAL CORPORATION, KADAPA, Y.S.R DISTRICT. REP., BY ITS COMMISSIONER.
- 3.THE ANNAMAYYA URBAN DEVELOPMENT AUTHORITY, REDDY COLONY, CHINNA CHOWK, KADAPA, Y.S.R DISTRICT, REP., BY ITS CHARIMAN

...RESPONDENT(S):

W.P. No.13244 of 2024:-**Between:**

- 1.#YUVAJANA SRAMIKA RYTHU CONGRESS PARTY (YSRCP), REP BY ITS AUTHORIZED SIGNATORY SRI. LELLAAPPI REDDY, PLOT NO. 13 , SURYADEVARA TOWNSHIP, TADEPALLI, GUNTUR DISTRICT
- 2..SRI.BUKKAPATNAM NAVEEN NISCHAL,, THE DISTRICT PRESIDENT, YUVAJANASRAMIKARYTHU CONGRESSPARTY(YSRCP), PUTTAPARTHY, SRI SATY SAI DISTRICT, ANDHRA PRADESH.

...PETITIONER(S)**AND**

- 1.\$THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT, SECRETARIAT BUILDINGS,VELAGAPUDI, AMARAVATHI, GUNTUR DISTRICT, A.P.
- 2.PUTTAPARTHY MUNICIPALITY, PUTTAPARTHY, SRI SATYA SAI DISTRICT REP. BY ITS COMMISSIONER,
- 3.THE COMMISSIONER, PUTTAPARTHY MUNICIPALITY, PUTTAPARTHY, SRI SATYA SAI DISTRICT,

...RESPONDENT(S):**W.P. No.13248 of 2024:-****Between:**

- 1.#YUVAJANA SRAMIKA RYUTHU CONGRESS PARTY, REPRESENTED BY ITS GENERAL SECRETARY SRI. LELLA APPI REDDY S/O SAMBI REDDY OFFICE AT PLOT NO. 13, SURYADEVARA TOWERS TADEPALLI, GUNTUR - 522501
- 2.YUVAJANA SRAMIKA RYTHU CONGRESS PARTY, REPRESENTED BY ITS DISTRICT PRESIDENT SRI. KURASALKANNA BABU KAKINADA DISTRICT AT D. NO. 68-12-8, PYDAVARI STREET RAJESWARI NAGAR, KAKINADA RURAL KAKINADA DISTRICT

...PETITIONER(S)**AND**

- 1.\$THE STATE OF AP, REPRESENTED BY ITS PRINCIPAL SECRETARY MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT VELAGAPUDI, AMARAVATI.
- 2.THE COMMISSIONER, KAKINADA MUNICIPAL CORPORATION KAKINADA

...RESPONDENT(S):

W.P. No.13249 of 2024:-**Between:**

- 1.#YSR CONGRESS PARTY (NELLORE DISTRICT COMMITTEE),, HAVING ITS OFFICE AT SY.NO. 2222-2, VENKATESWARAPURAM AREA, NELLORE BIT-II, REPRESENTED BY ITS AUTHORIZED SIGNATORY, MR.LELLA APPI REDDY

...PETITIONER**AND**

- 1.\$THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT, SECRETARIAT, VELAGAPUDI VILLAGE AMARAVTI, GUNTUR DISTRICT.
- 2.NELLORE MUNICIPAL CORPORATION, REP. BY ITS COMMISSIONER, NELLORE, ANDHRA PRADESH
- 3.NELLORE URBAN DEVELOPMENT AUTHORITY NUDA, REP BY ITS CHAIRMAN, NELLORE, ANDHRA PRADESH.

...RESPONDENT(S):**W.P. No.13250 of 2024:-****Between:**

- 1.#YUVAJANA SRAMIKA RYTHU CONGRESS PARTY(YSRCP), REP BY ITS AUTHORIZED SIGNATORY SRI. LEILA APPI REDDY, PLOT NO. 13 , SURYADEVARA TOWNSHIP, TADEPALLI, GUNTUR DISTRICT
- 2.THE DISTRICT PRESIDENT,, KOLA GURUVUIU YUVAJANA SRAMIKA RYTHU CONGRESS PARTY(YSRCP) VISAKHAPATNAM, ANDHRA PRADESH..

...PETITIONER(S)**AND**

- 1.\$THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT, SECRETARIAT, VELAGAPUDI VILLAGE AMARAVTI, GUNTUR DISTRICT.
- 2.GREATER VISHAKHAPATNAM MUNICIPAL CORPORATION, (GVMC) REP. BY THE COMMISSIONER, VISAKHAPATNAM, ANDHRA PRADESH.
- 3.THE COMMISSIONER, GREATER VISHAKHAPATNAM MUNICIPAL CORPORATION (GVMC), VISAKHAPATNAM, ANDHRA PRADESH.
- 4.VISAKHAPATNAM METROPOLITAN REGION DEVELOPMENT AUTHORITY, (VMRDA), REP BY THE COMMISSIONER, VISAKHAPATNAM, ANDHRA PRADESH.
- 5.THE COMMISSIONER, VISAKHAPATNAM METROPOLITAN

REGION DEVELOPMENT AUTHORITY (VMRDA),
VISAKHAPATNAM, ANDHRA PRADESH.

...RESPONDENT(S):

W.P. No.13251 of 2024:-

Between:

- 1.#YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP),, REP.BY. ITS STATE GENERAL SECRETARYLELLA APPI REDDY S/O. L.SAMBI REDDY, AGE- 57 YEARS,SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH 522501.
- 2.YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP),, REP.BY. ITS DISTRICT PRESIDENT JAKKAMPUDI RAJA INDRA VANDITH, S/O. LATE. JAKKAMPUDI RAM MOHAN RAO, AGE- 35 YEARS,YSRC PARTY OFFICE KOTHAPETA, NH-16, RAJANAGARAM, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT,ANDHRA PRADESH.
- 3.LEILA APPI REDDY, S/O. L.SAMBI REDDY, AGE- 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH 522501.
- 4.JAKKAMPUDI RAJA INDRA VANDITH,, S/O.LATE. JAKKAMPUDI RAM MOHAN RAO, AGE- 35 YEARS, YSRC PARTY OFFICE,KOTHAPETA, NH-16, RAJANAGARAM, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT, ANDHRA PRADESH.

...PETITIONER(S)

AND

- 1.\$THE STATE OF ANDHRA PRADESH, REP BY ITS PRINCIPAL SECRETARY, MUNICIPALADMINISTRATION AND URBAN DEVELOPMENT (MA AND UD)DEPARTMENT,SECRETARIAT, VELAGAPUDI, AMARAVATHI, GUNTUR DISTRICT.
- 2.THE DISTRICT COLLECTOR, RAJAHMUNDY, EAST GODAVARI DISTRICT, ANDHRA PRADESH.
- 3.THE MUNICIPAL COMMISSIONER, RAJAMAHENDRAVARAM MUNICIPAL CORPORATION, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT, A.P.

...RESPONDENT(S):

W.P. No.13253 of 2024:-

Between:

- 1.#YUVAJANASHRAMIKARYTHU CONGRESS PARTY (YSRCP),, REP.BY. ITS STATE GENERAL SECRETARY

LEILA APPI REDDY S/O. L.SAMBI REDDY, AGE- 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH 522501.

- 2.YUVAJANASHRAMIKARYTHU CONGRESS PARTY (YSRCP),, REP.BY. ITS DISTRICT PRESIDENT DHARMANA KRISHNA DAS, S/O. LATE. RAMALINGAM NAIDU, AGE- ABOUT 58 YEARS,, YSRC PARTY OFFICE, SRIKAKULAM, SRIKAKULAM DISTRICT, ANDHRA PRADESH.
- 3.LEILA APPI REDDY, S/O. L.SAMBI REDDY, AGE- 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH 522501.
- 4.DHARMANA KRISHNA DAS,, S/O. LATE. RAMALINGAM NAIDU, AGE- ABOUT 58 YEARS, YSRC PARTY OFFICE, SRIKAKULAM, SRIKAKULAM DISTRICT, ANDHRA PRADESH.

...PETITIONER(S)

AND

- 1.\$THE STATE OF ANDHRA PRADESH, REP BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (MA AND UD) DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATHI, GUNTUR DISTRICT.
- 2.THE DISTRICT COLLECTOR, SRIKAKULAM DISTRICT, ANDHRA PRADESH.
- 3.THE MUNICIPAL COMMISSIONER, SRIKAKULAM MUNICIPAL CORPORATION, SRIKAKULAM, SRIKAKULAM DISTRICT, ANDHRA PRADESH.

...RESPONDENT(S):

W.P. No.13254 of 2024:-

Between:

- 1.#YSR CONGRESS PARTY, REP. BY ITS GENERAL SECRETARY LEILA APPI REDDY

...PETITIONER

AND

- 1.\$THE STATE OF AP, REPRESENTED BY ITS SPECIAL CHIEF SECRETARY MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT, SECRETARIAT, VELAGAPUDI, GUNTUR DISTRICT, AP.
- 2.THE GREATER VISAKHAPATNAM MUNICIPAL CORPORATION, REP. BY ITS COMMISSIONER.
- 3.THE ASSISTANT CITY PLANNER, ZONE-VII, GREATER VISAKHAPATNAM CORPORATION, VISAKHAPATNAM.

...RESPONDENT(S):

W.P. No.13272 of 2024:-**Between:**

- 1.#YUVAJANASRAMIKARYTHU CONGRESS PARTY,, A RECOGNIZED POLITICAL PARTY, OFFICE - PLOT NO. 13, SURYADEVARA TOWNSHIP, TADEPALLI, GUNTUR DISTRICT, 522501, REP. BY LEILA APPI REDDY, S/O LELLASAMBI REDDY, MLC, STATE GENERAL SECRETARY AND CENTRAL OFFICE IN-CHARGE, AGED ABOUT 56 YEARS, R/O FLAT NO. 203, GOLDEN TOWERS, KRISHNA NAGAR MAIN ROAD, OPP. JUTE MILL, KRISHNA NAGAR, GUNTUR- 522006
- 2.SITRASATHYANARAYANAMMA,, W/O SITRA RAMA KRISHNA, AGED ABOUT 63 YEARS R/O H.NO.50 - 771 - A, DEVANAGAR, B CAMP, KURNOOL CITY, DISTRICT PRESIDENT, Y.S.R. CONGRESS PARTY DISTRICT COMMITTEE, KURNOOL DISTRICT.

...PETITIONER(S)**AND**

- 1.\$THE STATE OF AP, REPRESENTED BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT, SECRETARIAT BUILDINGS, VELAGAPUDI, AMARAVATI, GUNTUR DISTRICT.
- 2.KURNOOL MUNICIPAL CORPORATION, N.R. PETA, KURNOOL CITY, KURNOOL DISTRICT REPRESENTED BY ITS COMMISSIONER.
- 3.KURNOOL URBAN DEVELOPMENT AUTHORITY KUDA, . A CAMP, KURNOOL CITY, KURNOOL DISTRICT, REPRESENTED BY ITS VICE CHAIRMAN.

...RESPONDENT(S):**W.P. No.13382 of 2024:-****Between:**

- 1.#YUVAJANA SRAMIKA RYTHU CONGRESS PARTY, REP. BY ITS STATE GENERAL SECRETARY SRI LEILA APPI REDDY, T.S.NO.569, MAHARAJUPETA SOUTH WARD, VIZIANAGARAM.
- 2.MAJJI SRINIVASA RAO,, S/O NARASINGA RAO, AGED ABOUT 42 YEARS. DISTRICT PRESIDENT, YUVAJANA SRAMIKA RYTHU CONGRESS PARTY, R/O 8-18-120, PRADEEP NAGAR, NEAR CONSUMER COURT, VIZIANAGARAM.

...PETITIONER(S)**AND**

- 1.\$THE STATE OF ANDHRA PRADESH, REP.BY ITS PRINCIPAL SECRETARY MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATI.
- 2.VIZIANAGARAM MUNICIPAL CORPORATION, REP. BY ITS COMMISSIONER, VIZIANAGARAM.

...RESPONDENT(S):

W.P. No.13389 of 2024:-

Between:

- 1.#YUVAJANA SRAMIKA RYTHU CONGRESS PARTY (YSRCP), PLOT NO.13, SURYADEVARA TOWNSHIP, TADEPALLI, GUNTUR DISTRIET REP., BY ITS STATE GENERAL SEERETARY AND AUTHORIZED SIGNATORY, LEILA APPI REDDY, S/O. LEILA SAMBI REDDY AGED ABOUT 57 YEARS, R/O. PLOT NO.203, GOLDEN TOWERS, KRISHNA NAGAR MAIN ROAD, OPP- JUTE MILL, KRISHNA NAGAR, GUNTUR DISTRICT.
- 2.\$G.SRIKANTH REDDY,, S/O. MOHAN REDDY, AGED ABOUT 52 YEARS, OCC- EX-MLA ., AND DISTRICT PRESIDENT, YUVAJANA SRAMIKA RYTHU CONGRESS PARTY (YSRCP) ANNAMAYA DISTRICT, RAYACHOTY, OFFICE AT D.NO.37/4-5, S.N.COLONY, RAYACHOTY, ANNAMAYYA DISTRICT.

...PETITIONER(S)

AND

- 1.THE STATE OF ANDHRA PRADESH, REP., BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION DEPARTMENT, SECRETARIAT BUILDINGS, VELAGAPUDI,AMARAVATHI.
- 2.THE KADAPA URBAN DEVELOPMENT AUTHORITY, KADAPA, Y.S.R DISTRICT REP., BY ITS VICE-CHAIRMAN
- 3.VARIGAREDDYGARI PALLI GRAMPANCHAYAT, VARIGAREDDYGARI PALLI, RAYACHOTY MANDAL, ANNAMAYYA DISTRICT REP., BY ITS PANCHAYAT SECRETARY

...RESPONDENT(S):

W.P. No.13393 of 2024:-

Between:

- 1.#YUVAJANA SRAMIKA RYTHU CONGRESS PARTY, A RECOGNIZED POLITICAL PARTY, OFFICE . PLOT NO.13, SURYADEVARA TOWNSHIP, TADEPALLI. GUNTUR DISTRICT, 522501. REP. BY LELLA APPI REDDY, S/O LELLASAMBI REDDY, MLC, STATE GENERAL

SECRETARY AND CENTRAL OFFICE IN-CHARGE, AGED ABOUT 56 YEARS S, R/O FLAT NO. 203, GOLDEN TOWERS. KRISHNA NAGAR MAIN ROAD, OPP. JUTE MILL, KRISHNA NAGAR. GUNTUR- 522006

- 2.VEMPALLI SRINIVASA RAO,, S/O V.SURYANARAYANA, AGED ABOUT 53 YEARS. R/O DOOR NO.11 - 63 - 63, BRAMHMIN STREET, NEAR RAM MANDIR, MALLIKARJUNA PETA, VIJAYAWADA. KRISHNA DISTRICT. DISTRICT PRESIDENT, Y.S.R. CONGRESS PARTY DISTRICT COMMITTEE, KRISHNA DISTRICT.

...PETITIONER(S)

AND

- 1.\$THE STATE OF ANDHRA PRADESH, REPRESENTED BY ITS PRINCIPAL SECRETARY. MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT, SECRETARIAT BUILDINGS, VELAGAPUDI. AMARAVATI, GUNTUR DISTRICT.
- 2.VIJAYAWADA MUNICIPAL CORPORATION, . VIJAYAWADA CITY, KRISHNA DISTRICT. REPRESENTED BY ITS COMMISSIONER

...RESPONDENT(S):

W.P. No.13396 of 2024:-

Between:

- 1.#YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP), REP.BY.STATE GENERAL SECRETARY, LEILA APPI REDDY S/O. L.SAMBI REDDY, AGE 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH - 522501.
2. YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP),, REP BY ITS.. THE DISTRICT PRESIDENT, PERNI VENKATA RAMAIAH NANI, AGE 57 YEARS, R/O.23/346, RAMANAIDUPETA, MACHILIPATNAM, KRISHNA DISTRICT ANDHRA PRADESH - 534003.

...PETITIONER(S)

AND

- 1.\$THE STATE OF ANDHRA PRADESH, REP BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (MA AND UD) DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATHI, GUNTUR DISTRICT.
- 2.THE DISTRICT COLLECTOR, MACHILIPATNAM, KRISHNA DISTRICT ANDHRA PRADESH.

3. THE MACHILIPATNAM MUNICIPAL CORPORATION, REP BY ITS COMMISSIONER, MACHILIPATNAM KRISHNADISTRICT, ANDHRA PRADESH.
4. THE MACHILIPATNAM URBAN DEVELOPMENT AUTHORITY, REP BY ITS VICE CHAIRMAN, MACHILIPATNAM, KRISHNA DISTRICT, ANDHRA PRADESH.

...RESPONDENT(S):

W.P. No.13397 of 2024:-

Between:

1. #YUVAJANASHRAMIKARYTHU CONGRESS PARTY (YSRCP), REP.BY. ITS STATE GENERAL SECRETARY LELLAAPPI REDDY S/O. L.SAMBI REDDY, AGE 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH 522501.
2. YUVAJANASHRAMIKARYTHU CONGRESS PARTY (YSRCP), REP.BY. ITS KATASANI RAM BHUPAL REDDY, S/O. KATASANINARASIMHA REDDY, AGE ABOUT 64 YEARS, YSRC PARTY OFFICE, NANDYALA, NANDYALADISTRICT, ANDHRA PRADESH.

...PETITIONER(S)

AND

1. \$THE STATE OF ANDHRA PRADESH, REP BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (MAANDUD) DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATHI, GUNTUR DISTRICT.
2. THE DISTRICT COLLECTOR, NANDYALA DISTRICT, NANDYALA, ANDHRA PRADESH.
3. NANDYALA MUNICIPALITY, REP BY ITS.. THE MUNICIPAL COMMISSIONER, NANDYALA, NANDYALA DISTRICT, ANDHRA PRADESH

...RESPONDENT(S):

W.P. No.13408 of 2024:-

Between:

1. #YUVAJANASHRAMIKA RYTHU CONGRESS PARTY (YSRCP), REP.BY.STATE GENERAL SECRETARY, LEILA APPI REDDY S/O. L.SAMBI REDDY, AGE 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH - 522501.
2. YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP), REP BY ITS.. THE DISTRICT PRESIDENT, ALLA

KALI KRISHNA SRINIVAS, C/O. ALLA SURYA CHANDRA RAO (LATE), AGE 55 YEARS, R/O. 11-70/2, SRI RAM NAGAR, 11TH ROAD, ALLA NANI GARI HOUSE, SANIVARAPU PETA, ELURU DISTRICT, ANDHRA PRADESH - 534003.

...PETITIONER(S)

AND

1. THE STATE OF ANDHRA PRADESH, REP BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (MA AND UD) DEPARTMENT SECRETARIAT, VELAGAPUDI, AMARAVATHI, GUNTUR DISTRICT.
2. THE DISTRICT COLLECTOR, ELURU, ELURU DISTRICT, ANDHRA PRADESH.
3. THE ELURU MUNICIPAL CORPORATION, REP BY ITS COMMISSIONER, ELURU, ELURU DISTRICT, ANDHRA PRADESH.
4. THE ELURU URBAN DEVELOPMENT AUTHORITY, REP BY ITS VICE CHAIRMAN, ELURU, ELURU DISTRICT, ANDHRA PRADESH.

...RESPONDENT(S):

W.P. No.13410 of 2024:-

Between:

1. YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP), REPRESENTED BY ITS GENERAL SECRETARY SRI. LELLA APPI REDDY S/O SAMBI REDDY OFFICE AT PLOT NO. 13, SURYADEVARA TOWNSHIP TADEPALLI, GUNTUR - 522501
2. YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP), REPRESENTED BY ITS DISTRICT PRESIDENT SRI. PARIKSHIT RAJU PARVATHIPURAM

...PETITIONER(S)

AND

1. THE STATE OF AP, REPRESENTED BY ITS PRINCIPAL SECRETARY MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT VELAGAPUDI, AMARAVATHI.
2. THE PARVATHIPURAM MUNICIPALITY, REPRESENTED BY ITS COMMISSIONER PARVATHIPURAM

...RESPONDENT(S):

W.P. No.133412 of 2024:-

Between:

- 1.#YUVAJANA SRAMIKA RYTHU CONGRESS PARTY (YSRCP), REPRESENTED BY ITS GENERAL SECRETARY SRI. LEILA APPI REDDY S/O SAMBI REDDY OFFICE AT PLOT NO. 13, SURYADEVARA TOWNSHIP TADEPALLI, GUNTUR - 522501
- 2.YUVAJANA SRAMIKA RYTHU CONGRESS PARTY (YSRCP), REPRESENTED BY ITS DISTRICT PRESIDENT SRI. MOPIDEVI VENKATA RAMANA RAO BAPATLA

...PETITIONER(S)**AND**

- 1.\$THE STATE OF ANDHRA PRADESH, REPRESENTED BY ITS PRINCIPAL SECRETARY MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT VELAGAPUDI, AMARAVATI.
- 2.THE BAPATLA MUNICIPALITY, REPRESENTED BY ITS COMMISSIONER BAPATLA

...RESPONDENT(S):**W.P. No.13540 of 2024:-****Between:**

- 1.#YSR CONGRESS PARTY, REP. BY ITS GENERAL SECRETARY LEILA APPLI REDDY

...PETITIONER**AND**

- 1.\$THE STATE OF ANDHRA PRADESH, REPRESENTED BY ITS SPECIAL CHIEF SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT, SECRETARIAT, VELAGAPUDI, GUNTUR DISTRICT.
- 2.THE STATE OF ANDHRA PRADESH, REPRESENTED BY ITS PRINCIPAL SECRETARY, REVENUE DEPARTMENT, SECRETARIAT, VELAGAPUDI, GUNTUR DISTRICT.
- 3.THE DISTRICT COLLECTOR, WEST GODAVARI DISTRICT, BHIMAVARAM.
- 4.THE ELURU URBAN DEVELOPMENT AUTHORITY, (EUDA) REP. BY ITS CHAIRPERSON/ CHAIRMAN, CHANDRAGUPTA COLONY, LUNANI NAGAR, ELURU, SANIVARAPUPETA, ANDHRA PRADESH-534002.
- 5.THE REVENUE DIVISIONAL OFFICER, BHIMAVARAM, WEST GODAVARI DISTRICT
- 6.THE TAHSILDAR, UNDI MANDAL, WEST GODAVARI DISTRICT.
- 7.THE NRP AGRAHARAM GRAM PANCHAYAT, IS

REPRESENTED BY ITS PANCHAYAT SECRETARY, UNDI
MANDAL, WEST GODAVARI DISTRICT.

...RESPONDENT(S):

W.P. No.13557 of 2024:-

Between:

- 1.#YUVAJANA SRAMIKA RYTHU CONGRESS PARTY, REP.
BY ITS STATE GENERAL SECRETARY SRI LEILA APPI
REDDY, T.S.NO.569, MAHARAJUPETA SOUTH WARD,
VIZIANAGARAM.
- 2.GOPIREDDY SRINIVASA REDDY, S/O VENKATESWARA
REDDY DISTRICT PRESIDENT, YUVAJANA SRAMIKA
RYTHU CONGRESS PARTY, R/O NARASARAOPET,
PALNADU DISTRICT

...PETITIONER(S)

AND

- 1.\$THE STATE OF ANDHRA PRADESH, REP.BY ITS
PRINCIPAL SECRETARY MUNICIPAL ADMINISTRATION
AND URBAN DEVELOPMENT DEPARTMENT,
SECRETARIAT, VELAGAPUDI, AMARAVATI.
- 2.PALNADU URBAN DEVELOPMENT AUTHORITY, REP. BY
ITS VICE-CHAIRMAN AND MANAGING DIRECTOR,
NARASARAOPET.

...RESPONDENT(S):

! Counsel for the petitioners :

1. M/s.VMR LEGAL
2. SRI V.R.REDDY KOVVURI
3. SRI A.SYAM SUNDER
REDDY
4. SRI HARSIH KUMAR
RASINENI
5. SRI R.YELLA REDDY
6. SRI SAI MANOJ REDDY.L
7. SRI Y.NAGI REDDY
8. SRI TAGORE YADAV
YARAGORLA
9. SRI V.SURENDRA REDDY

10. SRI VIVEKANANDA
VIROOPAKSHA
11. SRI SHAGUFTA JAHAN
NOOR
12. SRI J.UGRANARASIMHA
13. SRI NAIDU SIVA RAMA
KRISHNA

- ^ Counsel for the respondents:
1. ADVOCATE GENERAL
 2. GP FOR HOME
 3. GP FOR MUNICIPAL ADMINISTRATION
AND URBAN DEVELOPMENT
 4. GP FOR REVENUE

<Gist:

>Head Note:

- ? Cases referred:
1. AIR 1995 AP 17

*** THE HON'BLE SRI JUSTICE B KRISHNA MOHAN**

+ WRIT PETITION Nos.13258, 13212, 13240, 13244, 13248, 13249, 13250, 13251, 13253, 13254, 13272, 13382, 13389, 13393, 13396, 13397, 13408, 13410, 13412, 13540 and 13557 of 2024

W.P. No.13258 of 2024:-

Between:

- 1.#YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP), REP.BY. ITS STATE GENERAL SECRETARY, LEILA APPI REDDY S/O. L.SAMBI REDDY, AGE 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH - 522 501.
- 2.THE DISTRICT PRESIDENT,, YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP), PYLA NARASIMHAIAH, S/O. PYLA OBULESU, AGE 56 YEARS, GANDHINAGAR, TADIPATRI ANANTAPUR, ANDHRA PRADESH -515 411.

...PETITIONER(S)

AND

- 1.\$THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT, SECRETARIAT BUILDINGS, VELAGAPUDI, GUNTUR DISTRICT.
- 2.THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY. HOME DEPARTMENT, SECRETARIAT BUILDINGS, VELAGAPUDI, GUNTUR DISTRICT.
- 3.THE ANANTAPUR MUNICIPAL CORPORATION, REP. BY ITS COMMISSIONER, ANANTAPUR, ANANTAPUR DISTRICT.
- 4.DEPUTY CITY PLANNER, ANANTAPUR MUNICIPAL CORPORATION, ANANTAPUR, ANANTAPUR DISTRICT
- 5.ANANTAPURAMUHINDUPUR URBAN DEVELOPMENT AUTHORITY, REP. BY ITS VICE CHAIRMAN, ANANTAPUR, ANANTAPUR DISTRICT.
- 6.PLANNING OFFICER, ANANTAPURAMU-HINDUPUR URBAN DEVELOPMENT AUTHORITY, ANANTAPUR, ANANTAPUR DISTRICT
- 7.THES H O, ANATAPURAMU III TOWN POLICE STATION,

ANANTAPUR, ANANTAPUR DISTRICT

...RESPONDENT(S):

W.P. No.13212 of 2024:-

Between:

- 1.#N. YERRISWAMY,, S/O LATE NARAPPA, AGED ABOUT 55 YEARS, R/O D.NO. 17-232, AMARAVATINAGAR, ADONI-518 301, KURNOOL DISTRICT.

...PETITIONER

AND

- 1.\$THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT SECRETARIAT BUILDING, VELAGAPUDI, AMARAVATI, GUNTUR DISTRICT.
- 2.THE MUNICIPALITY OF ADONI, REP. BY ITS COMMISSIONER, ADONI, KURNOOL DISTRICT.
- 3.THE TOWN PLANNING OFFICER, ADONI MUNICIPALITY, KURNOOL DISTRICT.

...RESPONDENT(S):

W.P. No.13240 of 2024:-

Between:

- 1.#YUVAJANA SRAMIKA RYTHU CONGRESS PARTY (YSRCP), KADAPA CITY, Y.S.R DISTRICT REP., K.SURESH BABU, S/O. LATE K.KRISHNAIAH, AGED ABOUT 56 YEARS, R/O. DOORNO.37/120, KONDAYA PALLI, MANASAKALYANA MANDAPAM STREET, Y.S.R DISTRICT.

...PETITIONER

AND

- 1.\$THE STATE OF AP, REP., BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION DEPARTMENT, SECRETARIAT BUILDINGS. VELAGAPUDI.AMARAVATHI.
- 2.THE KADAPA MUNICIPAL CORPORATION, KADAPA, Y.S.R DISTRICT. REP., BY ITS COMMISSIONER.
- 3.THE ANNAMAYYA URBAN DEVELOPMENT AUTHORITY, REDDY COLONY, CHINNA CHOWK, KADAPA, Y.S.R DISTRICT, REP., BY ITS CHARIMAN

...RESPONDENT(S):

W.P. No.13244 of 2024:-

Between:

- 1.#YUVAJANA SRAMIKA RYTHU CONGRESS PARTY

(YSRCP), REP BY ITS AUTHORIZED SIGNATORY SRI. LELLAAPPI REDDY, PLOT NO. 13 , SURYADEVARA TOWNSHIP, TADEPALLI, GUNTUR DISTRICT

- 2..SRI.BUKKAPATNAM NAVEEN NISCHAL,, THE DISTRICT PRESIDENT, YUVAJANASRAMIKARYTHU CONGRESSPARTY(YSRCP), PUTTAPARTHY, SRI SATY SAI DISTRICT, ANDHRA PRADESH.

...PETITIONER(S)

AND

- 1.\$THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT, SECRETARIAT BUILDINGS,VELAGAPUDI, AMARAVATHI, GUNTUR DISTRICT, A.P.
- 2.PUTTAPARTHY MUNICIPALITY, PUTTAPARTHY, SRI SATYA SAI DISTRICT REP. BY ITS COMMISSIONER,
- 3.THE COMMISSIONER, PUTTAPARTHY MUNICIPALITY, PUTTAPARTHY, SRI SATYA SAI DISTRICT,

...RESPONDENT(S):

W.P. No.13248 of 2024:-

Between:

- 1.#YUVAJANA SRAMIKA RYUTHU CONGRESS PARTY, REPRESENTED BY ITS GENERAL SECRETARY SRI. LELLA APPI REDDY S/O SAMBI REDDY OFFICE AT PLOT NO. 13, SURYADEVARA TOWERS TADEPALLI, GUNTUR - 522501
- 2.YUVAJANA SRAMIKA RYTHU CONGRESS PARTY, REPRESENTED BY ITS DISTRICT PRESIDENT SRI. KURASALKANNA BABU KAKINADA DISTRICT AT D. NO. 68-12-8, PYDAVARI STREET RAJESWARI NAGAR, KAKINADA RURAL KAKINADA DISTRICT

...PETITIONER(S)

AND

- 1.\$THE STATE OF AP, REPRESENTED BY ITS PRINCIPAL SECRETARY MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT VELAGAPUDI, AMARAVATI.
- 2.THE COMMISSIONER, KAKINADA MUNICIPAL CORPORATION KAKINADA

...RESPONDENT(S):

W.P. No.13249 of 2024:-

Between:

- 1.#YSR CONGRESS PARTY (NELLORE DISTRICT

COMMITTEE),, HAVING ITS OFFICE AT SY.NO. 2222-2,
VENKATESWARAPURAM AREA, NELLORE BIT-II,
REPRESENTED BY ITS AUTHORIZED SIGNATORY,
MR.LELLA APPI REDDY

...PETITIONER

AND

- 1.\$THE STATE OF ANDHRA PRADESH, REP. BY ITS
PRINCIPAL SECRETARY MUNICIPAL ADMINISTRATION
AND URBAN DEVELOPMENT, SECRETARIAT,
VELAGAPUDI VILLAGE AMARAVTI, GUNTUR DISTRICT.
- 2.NELLORE MUNICIPAL CORPORATION, REP. BY ITS
COMMISSIONER, NELLORE, ANDHRA PRADESH
- 3.NELLORE URBAN DEVELOPMENT AUTHORITY NUDA,
REP BY ITS CHAIRMAN, NELLORE, ANDHRA PRADESH.

...RESPONDENT(S):

W.P. No.13250 of 2024:-

Between:

- 1.#YUVAJANA SRAMIKA RYTHU CONGRESS
PARTY(YSRCP), REP BY ITS AUTHORIZED SIGNATORY
SRI. LEILA APPI REDDY, PLOT NO. 13 , SURYADEVARA
TOWNSHIP, TADEPALLI, GUNTUR DISTRICT
- 2.THE DISTRICT PRESIDENT,, KOLA GURUVUIU YUVAJANA
SRAMIKA RYTHU CONGRESS PARTY(YSRCP)
VISAKHAPATNAM, ANDHRA PRADESH..

...PETITIONER(S)

AND

- 1.\$THE STATE OF ANDHRA PRADESH, REP. BY ITS
PRINCIPAL SECRETARY MUNICIPAL ADMINISTRATION
AND URBAN DEVELOPMENT, SECRETARIAT,
VELAGAPUDI VILLAGE AMARAVTI, GUNTUR DISTRICT.
- 2.GREATER VISHAKHAPATNAM MUNICIPAL
CORPORATION, (GVMC) REP. BY THE COMMISSIONER,
VISAKHAPATNAM, ANDHRA PRADESH.
- 3.THE COMMISSIONER, GREATER VISHAKHAPATNAM
MUNICIPAL CORPORATION (GVMC), VISAKHAPATNAM,
ANDHRA PRADESH.
- 4.VISAKHAPATNAM METROPOLITAN REGION
DEVELOPMENT AUTHORITY, (VMRDA), REP BY THE
COMMISSIONER, VISAKHAPATNAM, ANDHRA PRADESH.
- 5.THE COMMISSIONER, VISAKHAPATNAM METROPOLITAN
REGION DEVELOPMENT AUTHORITY (VMRDA),
VISAKHAPATNAM, ANDHRA PRADESH.

...RESPONDENT(S):

W.P. No.13251 of 2024:-**Between:**

- 1.#YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP),, REP.BY. ITS STATE GENERAL SECRETARYLELLA APPI REDDY S/O. L.SAMBI REDDY, AGE- 57 YEARS,SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH 522501.
- 2.YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP),, REP.BY. ITS DISTRICT PRESIDENT JAKKAMPUDI RAJA INDRA VANDITH, S/O. LATE. JAKKAMPUDI RAM MOHAN RAO, AGE- 35 YEARS,YSRC PARTY OFFICE KOTHAPETA, NH-16, RAJANAGARAM, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT,ANDHRA PRADESH.
- 3.LEILA APPI REDDY, S/O. L.SAMBI REDDY, AGE- 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH 522501.
- 4.JAKKAMPUDI RAJA INDRA VANDITH,, S/O.LATE. JAKKAMPUDI RAM MOHAN RAO, AGE- 35 YEARS, YSRC PARTY OFFICE,KOTHAPETA, NH-16, RAJANAGARAM, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT, ANDHRA PRADESH.

...PETITIONER(S)**AND**

- 1.\$THE STATE OF ANDHRA PRADESH, REP BY ITS PRINCIPAL SECRETARY, MUNICIPALADMINISTRATION AND URBAN DEVELOPMENT (MA AND UD)DEPARTMENT,SECRETARIAT, VELAGAPUDI, AMARAVATHI, GUNTUR DISTRICT.
- 2.THE DISTRICT COLLECTOR, RAJAHMUNDRY, EAST GODAVARI DISTRICT, ANDHRA PRADESH.
- 3.THE MUNICIPAL COMMISSIONER, RAJAMAHENDRAVARAM MUNICIPAL CORPORATION, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT, A.P.

...RESPONDENT(S):**W.P. No.13253 of 2024:-****Between:**

- 1.#YUVAJANASHRAMIKARYTHU CONGRESS PARTY (YSRCP),, REP.BY. ITS STATE GENERAL SECRETARY LEILA APPI REDDY S/O. L.SAMBI REDDY, AGE- 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH 522501.

2. YUVAJANASHRAMIKARYTHU CONGRESS PARTY (YSRCP), REP. BY ITS DISTRICT PRESIDENT DHARMANA KRISHNA DAS, S/O. LATE. RAMALINGAM NAIDU, AGE- ABOUT 58 YEARS,, YSRC PARTY OFFICE, SRIKAKULAM, SRIKAKULAM DISTRICT, ANDHRA PRADESH.
3. LEILA APPI REDDY, S/O. L. SAMBI REDDY, AGE- 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH 522501.
4. DHARMANA KRISHNA DAS,, S/O. LATE. RAMALINGAM NAIDU, AGE- ABOUT 58 YEARS, YSRC PARTY OFFICE, SRIKAKULAM, SRIKAKULAM DISTRICT, ANDHRA PRADESH.

...PETITIONER(S)

AND

1. \$THE STATE OF ANDHRA PRADESH, REP BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (MA AND UD) DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATHI, GUNTUR DISTRICT.
2. THE DISTRICT COLLECTOR, SRIKAKULAM DISTRICT, ANDHRA PRADESH.
3. THE MUNICIPAL COMMISSIONER, SRIKAKULAM MUNICIPAL CORPORATION, SRIKAKULAM, SRIKAKULAM DISTRICT, ANDHRA PRADESH.

...RESPONDENT(S):

W.P. No.13254 of 2024:-

Between:

1. #YSR CONGRESS PARTY, REP. BY ITS GENERAL SECRETARY LEILA APPI REDDY

...PETITIONER

AND

1. \$THE STATE OF AP, REPRESENTED BY ITS SPECIAL CHIEF SECRETARY MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT, SECRETARIAT, VELAGAPUDI, GUNTUR DISTRICT, AP.
2. THE GREATER VISAKHAPATNAM MUNICIPAL CORPORATION, REP. BY ITS COMMISSIONER.
3. THE ASSISTANT CITY PLANNER, ZONE-VII, GREATER VISAKHAPATNAM CORPORATION, VISAKHAPATNAM.

...RESPONDENT(S):

W.P. No.13272 of 2024:-

Between:

1. #YUVAJANASRAMIKARYTHU CONGRESS PARTY,, A

RECOGNIZED POLITICAL PARTY, OFFICE - PLOT NO. 13, SURYADEVARA TOWNSHIP, TADEPALLI, GUNTUR DISTRICT, 522501, REP. BY LEILA APPI REDDY, S/O LELLASAMBI REDDY, MLC, STATE GENERAL SECRETARY AND CENTRAL OFFICE IN-CHARGE, AGED ABOUT 56 YEARS, R/O FLAT NO. 203, GOLDEN TOWERS, KRISHNA NAGAR MAIN ROAD, OPP. JUTE MILL, KRISHNA NAGAR, GUNTUR- 522006

2. SITRASATHYANARAYANAMMA,, W/O SITRA RAMA KRISHNA, AGED ABOUT 63 YEARS R/O H.NO.50 - 771 - A, DEVANAGAR, B CAMP, KURNOOL CITY, DISTRICT PRESIDENT, Y.S.R. CONGRESS PARTY DISTRICT COMMITTEE, KURNOOL DISTRICT.

...PETITIONER(S)

AND

1. \$THE STATE OF AP, REPRESENTED BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT, SECRETARIAT BUILDINGS, VELAGAPUDI, AMARAVATI, GUNTUR DISTRICT.
2. KURNOOL MUNICIPAL CORPORATION, N.R. PETA, KURNOOL CITY, KURNOOL DISTRICT REPRESENTED BY ITS COMMISSIONER.
3. KURNOOL URBAN DEVELOPMENT AUTHORITY KUDA, . A CAMP, KURNOOL CITY, KURNOOL DISTRICT, REPRESENTED BY ITS VICE CHAIRMAN.

...RESPONDENT(S):

W.P. No.13382 of 2024:-

Between:

1. #YUVAJANA SRAMIKA RYTHU CONGRESS PARTY, REP. BY ITS STATE GENERAL SECRETARY SRI LEILA APPI REDDY, T.S.NO.569, MAHARAJUPETA SOUTH WARD, VIZIANAGARAM.
2. MAJJI SRINIVASA RAO,, S/O NARASINGA RAO, AGED ABOUT 42 YEARS. DISTRICT PRESIDENT, YUVAJANA SRAMIKA RYTHU CONGRESS PARTY, R/O 8-18-120, PRADEEP NAGAR, NEAR CONSUMER COURT, VIZIANAGARAM.

...PETITIONER(S)

AND

1. \$THE STATE OF ANDHRA PRADESH, REP.BY ITS PRINCIPAL SECRETARY MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT,

- SECRETARIAT, VELAGAPUDI, AMARAVATI.
 2. VIZIANAGARAM MUNICIPAL CORPORATION, REP. BY ITS
 COMMISSIONER, VIZIANAGARAM.

...RESPONDENT(S):

W.P. No.13389 of 2024:-

Between:

1. #YUVAJANA SRAMIKA RYTHU CONGRESS PARTY (YSRCP), PLOT NO.13, SURYADEVARA TOWNSHIP, TADEPALLI, GUNTUR DISTRICT REP., BY ITS STATE GENERAL SECRETARY AND AUTHORIZED SIGNATORY, LEILA APPI REDDY, S/O. LEILA SAMBI REDDY AGED ABOUT 57 YEARS, R/O. PLOT NO.203, GOLDEN TOWERS, KRISHNA NAGAR MAIN ROAD, OPP- JUTE MILL, KRISHNA NAGAR, GUNTUR DISTRICT.
2. \$G.SRIKANTH REDDY,, S/O. MOHAN REDDY, AGED ABOUT 52 YEARS, OCC- EX-MLA ., AND DISTRICT PRESIDENT, YUVAJANA SRAMIKA RYTHU CONGRESS PARTY (YSRCP) ANNAMAYA DISTRICT, RAYACHOTY, OFFICE AT D.NO.37/4-5, S.N.COLONY, RAYACHOTY, ANNAMAYYA DISTRICT.

...PETITIONER(S)

AND

1. THE STATE OF ANDHRA PRADESH, REP., BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION DEPARTMENT, SECRETARIAT BUILDINGS, VELAGAPUDI, AMARAVATHI.
2. THE KADAPA URBAN DEVELOPMENT AUTHORITY, KADAPA, Y.S.R DISTRICT REP., BY ITS VICE-CHAIRMAN
3. VARIGAREDDYGARI PALLI GRAMPANCHAYAT, VARIGAREDDYGARI PALLI, RAYACHOTY MANDAL, ANNAMAYYA DISTRICT REP., BY ITS PANCHAYAT SECRETARY

...RESPONDENT(S):

W.P. No.13393 of 2024:-

Between:

1. #YUVAJANA SRAMIKA RYTHU CONGRESS PARTY, A RECOGNIZED POLITICAL PARTY, OFFICE . PLOT NO.13, SURYADEVARA TOWNSHIP, TADEPALLI. GUNTUR DISTRICT, 522501. REP. BY LELLA APPI REDDY, S/O LELLASAMBI REDDY, MLC, STATE GENERAL SECRETARY AND CENTRAL OFFICE IN-CHARGE, AGED ABOUT 56 YEARS, R/O FLAT NO. 203, GOLDEN TOWERS. KRISHNA NAGAR MAIN ROAD, OPP. JUTE MILL, KRISHNA

NAGAR. GUNTUR- 522006

2. VEMPALLI SRINIVASA RAO,, S/O V.SURYANARAYANA, AGED ABOUT 53 YEARS. R/O DOOR NO.11 - 63 - 63, BRAMHMIN STREET, NEAR RAM MANDIR, MALLIKARJUNA PETA, VIJAYAWADA. KRISHNA DISTRICT. DISTRICT PRESIDENT, Y.S.R. CONGRESS PARTY DISTRICT COMMITTEE, KRISHNA DISTRICT.

...PETITIONER(S)

AND

1. \$THE STATE OF ANDHRA PRADESH, REPRESENTED BY ITS PRINCIPAL SECRETARY. MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT, SECRETARIAT BUILDINGS, VELAGAPUDI. AMARAVATI, GUNTUR DISTRICT.
2. VIJAYAWADA MUNICIPAL CORPORATION, . VIJAYAWADA CITY, KRISHNA DISTRICT. REPRESENTED BY ITS COMMISSIONER

...RESPONDENT(S):

W.P. No.13396 of 2024:-

Between:

1. #YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP), REP.BY.STATE GENERAL SECRETARY, LEILA APPI REDDY S/O. L.SAMBI REDDY, AGE 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH - 522501.
2. YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP),, REP BY ITS.. THE DISTRICT PRESIDENT, PERNI VENKATA RAMAIAH NANI, AGE 57 YEARS, R/O.23/346, RAMANAIDUPETA, MACHILIPATNAM, KRISHNA DISTRICT ANDHRA PRADESH - 534003.

...PETITIONER(S)

AND

1. \$THE STATE OF ANDHRA PRADESH, REP BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (MA AND UD) DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATHI, GUNTUR DISTRICT.
2. THE DISTRICT COLLECTOR, MACHILIPATNAM, KRISHNA DISTRICT ANDHRA PRADESH.
3. THE MACHILIPATNAM MUNICIPAL CORPORATION, REP BY ITS COMMISSIONER, MACHILIPATNAM KRISHNADISTRICT, ANDHRA PRADESH.

4. THE MACHILIPATNAM URBAN DEVELOPMENT AUTHORITY, REP BY ITS VICE CHAIRMAN, MACHILIPATNAM, KRISHNA DISTRICT, ANDHRA PRADESH.

...RESPONDENT(S):

W.P. No.13397 of 2024:-

Between:

1. #YUVAJANASHRAMIKARYTHU CONGRESS PARTY (YSRCP), REP.BY. ITS STATE GENERAL SECRETARY LELLAAPPI REDDY S/O. L.SAMBI REDDY, AGE 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH 522501.
2. YUVAJANASHRAMIKARYTHU CONGRESS PARTY (YSRCP), REP.BY. ITS KATASANI RAM BHUPAL REDDY, S/O. KATASANINARASIMHA REDDY, AGE ABOUT 64 YEARS, YSRC PARTY OFFICE, NANDYALA, NANDYALA DISTRICT, ANDHRA PRADESH.

...PETITIONER(S)

AND

1. \$THE STATE OF ANDHRA PRADESH, REP BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (MAANDUD) DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATHI, GUNTUR DISTRICT.
2. THE DISTRICT COLLECTOR, NANDYALA DISTRICT, NANDYALA, ANDHRA PRADESH.
3. NANDYALA MUNICIPALITY, REP BY ITS.. THE MUNICIPAL COMMISSIONER, NANDYALA, NANDYALA DISTRICT, ANDHRA PRADESH

...RESPONDENT(S):

W.P. No.13408 of 2024:-

Between:

1. #YUVAJANASHRAMIKA RYTHU CONGRESS PARTY (YSRCP), REP.BY.STATE GENERAL SECRETARY, LEILA APPI REDDY S/O. L.SAMBI REDDY, AGE 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH - 522501.
2. YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP), REP BY ITS.. THE DISTRICT PRESIDENT, ALLA KALI KRISHNA SRINIVAS, C/O. ALLA SURYA CHANDRA RAO (LATE), AGE 55 YEARS, R/O.11-70/2, SRI RAM NAGAR, 11TH ROAD, ALLA NANI GARI

HOUSE, SANIVARAPU PETA, ELURU DISTRICT, ANDHRA PRADESH - 534003.

...PETITIONER(S)

AND

1. THE STATE OF ANDHRA PRADESH, REP BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (MA AND UD) DEPARTMENT SECRETARIAT, VELAGAPUDI, AMARAVATHI, GUNTUR DISTRICT.
2. THE DISTRICT COLLECTOR, ELURU, ELURU DISTRICT, ANDHRA PRADESH.
3. THE ELURU MUNICIPAL CORPORATION, REP BY ITS COMMISSIONER, ELURU, ELURU DISTRICT, ANDHRA PRADESH.
4. THE ELURU URBAN DEVELOPMENT AUTHORITY, REP BY ITS VICE CHAIRMAN, ELURU, ELURU DISTRICT, ANDHRA PRADESH.

...RESPONDENT(S):

W.P. No.13410 of 2024:-

Between:

1. YUVAJANA SRAMIKA RYTHU CONGRESS PARTY (YSRCP), REPRESENTED BY ITS GENERAL SECRETARY SRI. LELLA APPI REDDY S/O SAMBI REDDY OFFICE AT PLOT NO. 13, SURYADEVARA TOWNSHIP TADEPALLI, GUNTUR - 522501
2. YUVAJANA SRAMIKA RYTHU CONGRESS PARTY (YSRCP), REPRESENTED BY ITS DISTRICT PRESIDENT SRI. PARIKSHIT RAJU PARVATHIPURAM

...PETITIONER(S)

AND

1. THE STATE OF AP, REPRESENTED BY ITS PRINCIPAL SECRETARY MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT VELAGAPUDI, AMARAVATHI.
2. THE PARVATHIPURAM MUNICIPALITY, REPRESENTED BY ITS COMMISSIONER PARVATHIPURAM

...RESPONDENT(S):

W.P. No.13412 of 2024:-

Between:

1. YUVAJANA SRAMIKA RYTHU CONGRESS PARTY (YSRCP), REPRESENTED BY ITS GENERAL SECRETARY

SRI. LEILA APPI REDDY S/O SAMBI REDDY OFFICE AT
PLOT NO. 13, SURYADEVARA TOWNSHIP TADEPALLI,
GUNTUR - 522501

2. YUVAJANA SRAMIKA RYTHU CONGRESS PARTY
(YSRCP), REPRESENTED BY ITS DISTRICT PRESIDENT
SRI. MOPIDEVI VENKATA RAMANA RAO BAPATLA

...PETITIONER(S)

AND

1. THE STATE OF ANDHRA PRADESH, REPRESENTED BY
ITS PRINCIPAL SECRETARY MUNICIPAL
ADMINISTRATION AND URBAN DEVELOPMENT
DEPARTMENT VELAGAPUDI, AMARAVATI.
2. THE BAPATLA MUNICIPALITY, REPRESENTED BY ITS
COMMISSIONER BAPATLA

...RESPONDENT(S):

W.P. No.13540 of 2024:-

Between:

1. YSR CONGRESS PARTY, REP. BY ITS GENERAL
SECRETARY LEILA APPI REDDY

...PETITIONER

AND

1. THE STATE OF ANDHRA PRADESH, REPRESENTED BY
ITS SPECIAL CHIEF SECRETARY, MUNICIPAL
ADMINISTRATION AND URBAN DEVELOPMENT,
SECRETARIAT, VELAGAPUDI, GUNTUR DISTRICT.
2. THE STATE OF ANDHRA PRADESH, REPRESENTED BY
ITS PRINCIPAL SECRETARY, REVENUE DEPARTMENT,
SECRETARIAT, VELAGAPUDI, GUNTUR DISTRICT.
3. THE DISTRICT COLLECTOR, WEST GODAVARI DISTRICT,
BHIMAVARAM.
4. THE ELURU URBAN DEVELOPMENT AUTHORITY, (EUDA)
REP. BY ITS CHAIRPERSON/ CHAIRMAN,
CHANDRAGUPTA COLONY, LUNANI NAGAR, ELURU,
SANIVARAPUPETA, ANDHRA PRADESH-534002.
5. THE REVENUE DIVISIONAL OFFICER, BHIMAVARAM,
WEST GODAVARI DISTRICT
6. THE TAHSILDAR, UNDI MANDAL, WEST GODAVARI
DISTRICT.
7. THE NRP AGRAHARAM GRAM PANCHAYAT, IS
REPRESENTED BY ITS PANCHAYAT SECRETARY, UNDI
MANDAL, WEST GODAVARI DISTRICT.

...RESPONDENT(S):

W.P. No.13557 of 2024:-**Between:**

- 1.#YUVAJANA SRAMIKA RYTHU CONGRESS PARTY, REP. BY ITS STATE GENERAL SECRETARY SRI LEILA APPI REDDY, T.S.NO.569, MAHARAJUPETA SOUTH WARD, VIZIANAGARAM.
- 2.GOPIREDDY SRINIVASA REDDY, S/O VENKATESWARA REDDY DISTRICT PRESIDENT, YUVAJANA SRAMIKA RYTHU CONGRESS PARTY, R/O NARASARAOPET, PALNADU DISTRICT

...PETITIONER(S)**AND**

- 1.\$THE STATE OF ANDHRA PRADESH, REP.BY ITS PRINCIPAL SECRETARY MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATI.
- 2.PALNADU URBAN DEVELOPMENT AUTHORITY, REP. BY ITS VICE-CHAIRMAN AND MANAGING DIRECTOR, NARASARAOPET.

...RESPONDENT(S):

DATE OF ORDER PRONOUNCED: 04.07.2024.

SUBMITTED FOR APPROVAL:**THE HON'BLE SRI JUSTICE B KRISHNA MOHAN**

- | | |
|---|--------|
| 1. Whether Reporters of Local newspapers may be allowed to see the Order? | Yes/No |
| 2. Whether the copies of order may be marked to Law Reporters/Journals? | Yes/No |
| 3. Whether Your Lordships wish to see the fair Copy of the Order? | Yes/No |

JUSTICE B KRISHNA MOHAN

APHC010269362024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3233]

THURSDAY ,THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13258/2024**

Between:

- 1.YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP), REP.BY. ITS STATE GENERAL SECRETARY, LEILA APPI REDDY S/O. L.SAMBI REDDY, AGE 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH - 522 501.
- 2.THE DISTRICT PRESIDENT,, YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP), PYLA NARASIMHAIAH, S/O. PYLA OBULESU, AGE 56 YEARS, GANDHINAGAR, TADIPATRI ANANTAPUR, ANDHRA PRADESH -515 411.

...PETITIONER(S)

AND

- 1.THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT, SECRETARIAT BUILDINGS, VELAGAPUDI, GUNTUR DISTRICT.
- 2.THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY. HOME DEPARTMENT, SECRETARIAT BUILDINGS, VELAGAPUDI, GUNTUR DISTRICT.
- 3.THE ANANTAPUR MUNICIPAL CORPORATION, REP. BY ITS COMMISSIONER, ANANTAPUR, ANANTAPUR DISTRICT.
- 4.DEPUTY CITY PLANNER, ANANTAPUR MUNICIPAL CORPORATION, ANANTAPUR, ANANTAPUR DISTRICT
- 5.ANANTAPURAMUHINDUPUR URBAN DEVELOPMENT AUTHORITY, REP. BY ITS VICE CHAIRMAN, ANANTAPUR, ANANTAPUR DISTRICT.
- 6.PLANNING OFFICER, ANANTAPURAMU-HINDUPUR URBAN DEVELOPMENT AUTHORITY, ANANTAPUR, ANANTAPUR DISTRICT

7. THE S H O, ANATAPURAMU III TOWN POLICE STATION,
ANANTAPUR, ANANTAPUR DISTRICT

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ more fully in the nature of Writ of mandamus, order or direction to declare the (i) action of the respondents in proposing/proceeding to demolish the building of the petitioner in land upto an extent of Ac. 1.50 cents in Sy.No.136-1B1B2A2, HLC Colony, Anantapur under the guise of the Provisional Order vide Notice No 01/1001/ATP/UC/TP/2024 dated U.C. Notice Order vide 22.06.2024 and Provisional NO.02/2024/AHUDA dated 22.06.2024 even without passing the Confirmation Order as stipulated under the Andhra Pradesh Municipal Corporation Act. 1955 and Andhra Pradesh Metropolitan Region and Urban Development Authority Act, 2016 (ii) Provisional Order issued under Section 452(1) and 461(1) of Andhra Pradesh Municipal Corporation Act 1955 vide Notice No 01/1001/ATP/UC/TP/2024 dated 22.06.2024 issued by the 3 respondent and Provisional Order issued under Section 84(5), 88, 89(1), (2), 90 and 91 of Andhra Pradesh Metropolitan Region and Urban Development Authority Act, 2016 vide U.C. Notice NO.02/2024/AHUDA dated 22.06.2024 issued by the 4th respondent for it being per se illegal, manifestly arbitrary, unreasonable, irrational, perverse, unfair, biased, preposterous, whimsical, capricious, unconscionable, unconstitutional besides being violative of Principles of Natural Justice besides being opposed to the very spirit and object of Justice and Fair-play and Fundamental Rights guaranteed under Article 14, 19, 21 and 300A of the Constitution of India and to pass such

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the operation of the Provisional Order vide Notice No 01/1001/ATP/UC/TP/2024 dated 22.06.2024 and Provisional Order vide U.C. Notice No.02/2024/AHUDA dated 22.06.2024, pending disposal of the Writ Petition and pass such

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the

respondents not to interfere with the peaceful possession of the petitioner over the land upto an extent of Ac.1.50 cents in Sy.No.136-1B1B2A2, HLC Colony, Anantapur and the building that is under construction, under the guise of the Provisional Order vide Notice No 01/1001/ATP/UC/TP/2024 dated 22.06.2024 and Provisional Order vide U.C,Notice No.02/20/ 4/AHUDA dated 22.06.2024, pending disposal of the Writ Petition and pass such

Counsel for the Petitioner(S):

1.VMR LEGAL

Counsel for the Respondent(S):

1.GP FOR HOME

2.GP MUNICIPAL ADMN AND URBAN DEV AP

The Court made the following:

APHC010268652024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3233]

THURSDAY ,THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13240/2024**

Between:

1.YUVAJANA SRAMIKA RYTHU CONGRESS PARTY
(YSRCP), KADAPA CITY, Y.S.R DISTRICT REP., K.SURESH
BABU, S/O. LATE K.KRISHNAIAH, AGED ABOUT 56
YEARS, R/O. DOORNO.37/120, KONDAYA PALLI,
MANASAKALYANA MANDAPAM STREET, Y.S.R DISTRICT.

...PETITIONER**AND**

- 1.THE STATE OF AP, REP., BY ITS PRINCIPAL SECRETARY,
MUNICIPAL ADMINISTRATION DEPARTMENT,
SECRETARIAT BUILDINGS. VELAGAPUDI.AMARAVATHI.
- 2.THE KADAPA MUNICIPAL CORPORATION, KADAPA, Y.S.R
DISTRICT. REP., BY ITS COMMISSIONER.
- 3.THE ANNAMAYYA URBAN DEVELOPMENT AUTHORITY,
REDDY COLONY, CHINNA CHOWK, KADAPA, Y.S.R
DISTRICT, REP., BY ITS CHARIMAN

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased topleased to issue a Writ, order or direction more particularly in the nature of Writ of Mandamus declaring the action of the respondent No.2 in trying to pull down the construction raised the petitioner in the land in an extent of Ac.0.24 cents out Ac.2.00 Cents Sy.No.424/3 of Kadapa Village and Mandal, Y.S.R District (Plot No.38/240-65, Ramanajaneyapuram Street, Ramanjaneyapuram) in pursuance of the Notice No.376/1013/KDP/2024, dated 22.06.2024 issued by him, without considering the explanation, dated 25.06.2024 submitted by the petitioner being the President of the petitioner as arbitrary, illegal, contrary to the provision of the Andhra Pradesh Municipal Corporation Act, 1955 and also the well established legal principles apart from being violative of the fundamental and the Constitutional rights guaranteed to the petitioner under Articles 14,

19, 21 and 300-A of the Constitution of India and consequently to direct the respondent No.2 not to proceed further in pursuance of the Notice No.376/1013/KDP/2024, dated 22.06.2024 issued by him without considering the explanation, dated 25.06.2024 submitted by me and pass

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No.2 not to proceed further in pursuance of the Notice No.376/1013/KDP/2024, dated 22.06.2024 issued by him, pending disposal of the above Writ Petition and pass

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No.2 to consider the application, dated 25.06.2024 submitted by the petitioner under Section 455-A of the Andhra Pradesh Municipal Corporation Act, 1955 and take appropriate action on the same, pending disposal of the above Writ Petition and pass

Counsel for the Petitioner:

1.V R REDDY KOVVURI

Counsel for the Respondent(S):

1.GP MUNICIPAL ADMN AND URBAN DEV AP

The Court made the following:

APHC010268302024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3233]

THURSDAY ,THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13212/2024**

Between:

1.N. YERRISWAMY,, S/O LATE NARAPPA, AGED ABOUT 55 YEARS, R/O D.NO. 17-232, AMARAVATINAGAR, ADONI-518 301, KURNOOL DISTRICT.

...PETITIONER**AND**

- 1.THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT SECRETARIAT BUILDING, , VELAGAPUDI, AMARAVATI, GUNTUR DISTRICT.
- 2.THE MUNICIPALITY OF ADONI, REP. BY ITS COMMISSIONER, ADONI, KURNOOL DISTRICT.
- 3.THE TOWN PLANNING OFFICER, ADONI MUNICIPALITY, KURNOOL DISTRICT.

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased topleased to issue a Writ Order or direction more particularly one in the nature of WRIT OF MANDAMUS declaring the action of the Respondents 2 and 3 in attempting to demolish or seize my building in an extent of 294.66 Sq.yards consisting Groundplus3 floors RCC building, situated in D.No.21-114, Plot No.7, Survey Nos.83/2, 85/1, 86, 87/A1, 87/A2, 87/A3 and 89 of Vengalapuram Village, Adoni Mandal, Kurnool District, is illegal, arbitrary, unjust, violation of fundamental rights guaranteed under Article 20, 21, more particularly, the property right guaranteed under Article 300A of Constitution and violation of A.P. Municipality Act, 1965 by holding that the notice dt.25-06-2024 under Notice NO.16/1015/AND/UC/2024 is meant to take political vendetta against my sub lessee and contrary to their order dt.24-06-2024 under building permit NO.1015/0153/B/AMC/SKDC/2021

and consequently set aside the notice dt.25- 06-2024 under Notice No.16/1015/AND/UC/2024 and pass

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents 2 & 3 not to take any coercion steps in furtherance of the notice dt.25-06-2024 under Notice No.16/1015/AND/UC/2024 without availing the Petitioner an opportunity, without following due process of law till disposal of the Writ Petition and pass

Counsel for the Petitioner:

1.A SYAM SUNDAR REDDY

Counsel for the Respondent(S):

1.GP MUNICIPAL ADMN AND URBAN DEV AP

The Court made the following:

APHC010268882024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3233]

THURSDAY ,THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13244/2024**

Between:

- 1.YUVAJANA SRAMIKA RYTHU CONGRESS PARTY (YSRCP), REP BY ITS AUTHORIZED SIGNATORY SRI. LELLAAPPI REDDY, PLOT NO. 13 , SURYADEVARA TOWNSHIP, TADEPALLI, GUNTUR DISTRICT
- 2..SRI.BUKKAPATNAM NAVEEN NISCHAL,, THE DISTRICT PRESIDENT, YUVAJANASRAMIKARYTHU CONGRESSPARTY(YSRCP), PUTTAPARTHY, SRI SATY SAI DISTRICT, ANDHRA PRADESH.

...PETITIONER(S)

AND

- 1.THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT, SECRETARIAT BUILDINGS,VELAGAPUDI, AMARAVATHI, GUNTUR DISTRICT, A.P.
- 2.PUTTAPARTHY MUNICIPALITY, PUTTAPARTHY, SRI SATYA SAI DISTRICT REP. BY ITS COMMISSIONER,
- 3.THE COMMISSIONER, PUTTAPARTHY MUNICIPALITY, PUTTAPARTHY, SRI SATYA SAI DISTRICT,

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to may be pleased to issue a Writ or Order or Direction more particularly in the nature of Writ of declaring Mandamus the notice bearing U.C.NO.06/1155/PTP/UC/2023 dated 24.06.2024 issued by the 3rd respondent as illegal arbitrary and unjust and contrary to the - provisions of A.P.Municipalities Act, 1965 and in violation of principles of natural justice besides violation off the petitioners rights guaranteed under Articles 14,21 and 300A of the Constitution of India and consequently set a side the said notice and pass such

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased may be pleased to suspend the notice bearing U.C.No.06/1155/PTP/UC/2023 dated 24.06.2024 issued by the 3rd respondent duly directing the respondents not to take any steps to demolish the building of the petitioner under u construction in an extent of land A.c 1.30 cents in Sy. No. 666- 6A1 and A.c 0.70 cents in Sy. No. 666-7A1 at Puttaparty Village and Mandal, Sri Satya Sai District and pass such

Counsel for the Petitioner(S):

1.HARISH KUMAR RASINENI

Counsel for the Respondent(S):

1.GP FOR MUNICIPAL ADMN URBAN DEV

The Court made the following:

APHC010268972024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3233]

THURSDAY ,THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13248/2024**

Between:

- 1.YUVAJANA SRAMIKA RYUTHU CONGRESS PARTY,
REPRESENTED BY ITS GENERAL SECRETARY SRI.
LELLA APPI REDDY S/O SAMBI REDDY OFFICE AT PLOT
NO. 13, SURYADEVARA TOWERS TADEPALLI, GUNTUR -
522501
- 2.YUVAJANA SRAMIKA RYTHU CONGRESS PARTY,
REPRESENTED BY ITS DISTRICT PRESIDENT SRI.
KURASALKANNA BABU KAKINADA DISTRICT AT D. NO.
68-12-8, PYDAVARI STREET RAJESWARI NAGAR,
KAKINADA RURAL KAKINADA DISTRICT

...PETITIONER(S)

AND

- 1.THE STATE OF AP, REPRESENTED BY ITS PRINCIPAL
SECRETARY MUNICIPAL ADMINISTRATION AND URBAN
DEVELOPMENT DEPARTMENT VELAGAPUDI,
AMARAVATI.
- 2.THE COMMISSIONER, KAKINADA MUNICIPAL
CORPORATION KAKINADA

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased topleased to issue a Writ order or direction more particularly one in the nature of Writ of Mandamus declaring Respondents in issuing notice dated June 22, 2024 under Section 452(1) and 461 (1) read with 428, 429 of the AP Municipal Corporation Act, 1955 and Section 89 (1 and 2) read with 82, 90 (1) of AP MR and UDA Act 2016 (Act 5 of 2016) alleging that the YSR Congress Party Office situated at D. No. 68-12-8 situated at PydaVari Street, Rajeswari Nagar Area, which is under construction is constructed deviating the municipal laws and sought for sufficient cause as to why the unauthorised construction should not be removed / altered or pulled down with 7 days from the date of

receipt of the said demand notice as illegal, arbitrary and violative of Fundamental Rights guaranteed under Article 19, 21 and 300-A of the Constitution of India and consequently to declare the proceedings initiated by the Respondent under Section 452(1) and 461 (1) of the AP Municipal Corporation Act and Section 89 (1 and 2) read with 82, 90 (1) of AP MR and UDA Act 2016 (Act 5 of 2016) and pass

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings on Respondents in issuing notice dated June 22, 2024 under Section 452(1) & 461 (1) read with 428, 429 of the AP Municipal Corporation Act, 1955 and Section 89 (1 & 2) read with 82, 90 (1) of AP MR and UDA Act 2016 (Act 5 of 2016) alleging that the YSR Congress Party Office situated at D. No. 68-12-8 situated at PydaVari Street, Rajeswari Nagar Area, which is under construction is constructed deviating the municipal laws and sought for sufficient cause as to why the unauthorised construction should not be removed / altered or pulled down with 7 days from the date of receipt of the said demand notice as illegal, arbitrary and violative of Fundamental Rights guaranteed under Article 19, 21 and 300-A of the Constitution of India and consequently to declare the proceedings initiated by the Respondent under Section 452(1) & 461 (1) of the AP Municipal Corporation Act and Section 89 (1 & 2) read with 82, 90 (1) of AP MR and UDA Act 2016 (Act 5 of 2016) and pass

Counsel for the Petitioner(S):

1. R YELLA REDDY

Counsel for the Respondent(S):

1. GP FOR MUNICIPAL ADMN URBAN DEV

The Court made the following:

APHC010269262024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3233]

THURSDAY ,THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13250/2024**

Between:

1. YUVAJANA SRAMIKA RYTHU CONGRESS PARTY(YSRCP),
REP BY ITS AUTHORIZED SIGNATORY SRI. LEILA APPI
REDDY, PLOT NO. 13 , SURYADEVARA TOWNSHIP,
TADEPALLI, GUNTUR DISTRICT
2. THE DISTRICT PRESIDENT,, KOLA GURUVUIU YUVAJANA
SRAMIKA RYTHU CONGRESS PARTY(YSRCP)
VISAKHAPATNAM, ANDHRA PRADESH..

...PETITIONER(S)

AND

1. THE STATE OF ANDHRA PRADESH, REP. BY ITS
PRINCIPAL SECRETARY MUNICIPAL ADMINISTRATION
AND URBAN DEVELOPMENT, SECRETARIAT,
VELAGAPUDI VILLAGE AMARAVTI, GUNTUR DISTRICT.
2. GREATER VISHAKHAPATNAM MUNICIPAL
CORPORATION, (GVMC) REP. BY THE COMMISSIONER,
VISAKHAPATNAM, ANDHRA PRADESH.
3. THE COMMISSIONER, GREATER VISHAKHAPATNAM
MUNICIPAL CORPORATION (GVMC), VISAKHAPATNAM,
ANDHRA PRADESH.
4. VISAKHAPATNAM METROPOLITAN REGION
DEVELOPMENT AUTHORITY, (VMRDA), REP BY THE
COMMISSIONER, VISAKHAPATNAM, ANDHRA PRADESH.
5. THE COMMISSIONER, VISAKHAPATNAM METROPOLITAN
REGION DEVELOPMENT AUTHORITY (VMRDA),
VISAKHAPATNAM, ANDHRA PRADESH.

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in nature of Mandamus declaring the action of the 2nd respondent in issuing the show cause notice E-382346/2024/ACP-II dated 21.06.2024 and also the notice vide

Letter.No.SWO/1167/2023/0102 dated 21.06.2024 issued by the 4th respondent as illegal, arbitrary and violative of Art.14, 21 and 300-A of the Constitution of India and consequently set aside the same and pass

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the show cause notice E- 382346/2024/ACP-II dated 21.06.2024 and also the notice vide Letter.No.SWO/1167/2023/0102 dated 21.06.2024 and direct the respondents not to take any coercive action against the petitioner's building located at Sy.No. 174/4, Yendada Village, Visakhapatnam Rural Mandal, Visakhapatnam including its demolition and pass

Counsel for the Petitioner(S):

1.SAI MANOJ REDDY L

Counsel for the Respondent(S):

1.GP FOR MUNICIPAL ADMN URBAN DEV

The Court made the following:

APHC010268782024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3233]

THURSDAY ,THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13251/2024**

Between:

- 1.YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP),, REP.BY. ITS STATE GENERAL SECRETARYLELLA APPI REDDY S/O. L.SAMBI REDDY, AGE- 57 YEARS,SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH 522501.
- 2.YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP),, REP.BY. ITS DISTRICT PRESIDENT JAKKAMPUDI RAJA INDRA VANDITH, S/O. LATE. JAKKAMPUDI RAM MOHAN RAO, AGE- 35 YEARS,YSRC PARTY OFFICE KOTHAPETA, NH-16, RAJANAGARAM, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT,ANDHRA PRADESH.
- 3.LEILA APPI REDDY, S/O. L.SAMBI REDDY, AGE- 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH 522501.
- 4.JAKKAMPUDI RAJA INDRA VANDITH,, S/O.LATE. JAKKAMPUDI RAM MOHAN RAO, AGE- 35 YEARS, YSRC PARTY OFFICE,KOTHAPETA, NH-16, RAJANAGARAM, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT, ANDHRA PRADESH.

...PETITIONER(S)

AND

- 1.THE STATE OF ANDHRA PRADESH, REP BY ITS PRINCIPAL SECRETARY, MUNICIPALADMINISTRATION AND URBAN DEVELOPMENT (MA AND UD)DEPARTMENT,SECRETARIAT, VELAGAPUDI, AMARAVATHI, GUNTUR DISTRICT.
- 2.THE DISTRICT COLLECTOR, RAJAHMUNDRY, EAST GODAVARI DISTRICT, ANDHRA PRADESH.
- 3.THE MUNICIPAL COMMISSIONER, RAJAMAHENDRAVARAM MUNICIPAL CORPORATION, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT,

A.P.

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ or order or direction more particularly one in the nature of WRIT OF MANDAMUS⁶ declaring the action of the Respondent.No.3 in issuing the impugned Proceedings vide U.C.No.02/SEC09/2024/CIRCLE 03 dated 22.06.2024 and proposing to demolish the partially erected building structure situated at Sy.No. 107/7 situated at Suviseshapuram Area, Rajamahendravaram Municipal Corporation limits, as illegal. Arbitrary, High- Handedness, Violative of Principles of natural justice. Contrary to the provisions of A.P.Metropolitan Region and Urban Development Authorities Act- 2016, A.P.Building Rules - 2017 and A.P.Municipal Corporation Act - 1955 apart from violation of Articles 14, 19 and 21 of the Constitution of India, 1950 and Consequentially, to set-aside the impugned Proceedings issued by the Respondent.No.3 vide U.C.No.02/SEC09/2024/CIRCLE 03 dated 22.06.2024 and/or pass

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to STAY of all further proceedings pursuant to the issuance of the impugned Proceedings issued by the Respondent.No.3 vide U.C.NO.02/SEC09/2024/CIRCLE 03 dated 22.06.2024 and/or pass

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent.No.3 herein, not to demolish the partially erected building structure situated at Sy.No.107/7 situated at Suviseshapuram Area, Rajamahendravaram Municipal Corporation limits and/or pass

IA NO: 3 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent.No.3 hereinto process the Building Application via APDMS Portal pursuant to the payment of application fee vide B.A.No. 1064/0527/B/RJY/SSPRM/2023 and/or pass

Counsel for the Petitioner(S):

1.Y NAGI REDDY

Counsel for the Respondent(S):

1.GP FOR MUNICIPAL ADMN URBAN DEV

2.GP FOR REVENUE

The Court made the following:

APHC010268782024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3233]

THURSDAY ,THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13251/2024**

Between:

- 1.YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP),, REP.BY. ITS STATE GENERAL SECRETARYLELLA APPI REDDY S/O. L.SAMBI REDDY, AGE- 57 YEARS,SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH 522501.
- 2.YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP),, REP.BY. ITS DISTRICT PRESIDENT JAKKAMPUDI RAJA INDRA VANDITH, S/O. LATE. JAKKAMPUDI RAM MOHAN RAO, AGE- 35 YEARS,YSRC PARTY OFFICE KOTHAPETA, NH-16, RAJANAGARAM, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT,ANDHRA PRADESH.
- 3.LEILA APPI REDDY, S/O. L.SAMBI REDDY, AGE- 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH 522501.
- 4.JAKKAMPUDI RAJA INDRA VANDITH,, S/O.LATE. JAKKAMPUDI RAM MOHAN RAO, AGE- 35 YEARS, YSRC PARTY OFFICE,KOTHAPETA, NH-16, RAJANAGARAM, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT, ANDHRA PRADESH.

...PETITIONER(S)

AND

- 1.THE STATE OF ANDHRA PRADESH, REP BY ITS PRINCIPAL SECRETARY, MUNICIPALADMINISTRATION AND URBAN DEVELOPMENT (MA AND UD)DEPARTMENT,SECRETARIAT, VELAGAPUDI, AMARAVATHI, GUNTUR DISTRICT.
- 2.THE DISTRICT COLLECTOR, RAJAHMUNDRY, EAST GODAVARI DISTRICT, ANDHRA PRADESH.
- 3.THE MUNICIPAL COMMISSIONER, RAJAMAHENDRAVARAM MUNICIPAL CORPORATION, RAJAMAHENDRAVARAM, EAST GODAVARI DISTRICT,

A.P.

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ or order or direction more particularly one in the nature of WRIT OF MANDAMUS⁶ declaring the action of the Respondent.No.3 in issuing the impugned Proceedings vide U.C.No.02/SEC09/2024/CIRCLE 03 dated 22.06.2024 and proposing to demolish the partially erected building structure situated at Sy.No. 107/7 situated at Suviseshapuram Area, Rajamahendravaram Municipal Corporation limits, as illegal. Arbitrary, High- Handedness, Violative of Principles of natural justice. Contrary to the provisions of A.P.Metropolitan Region and Urban Development Authorities Act- 2016, A.P.Building Rules - 2017 and A.P.Municipal Corporation Act - 1955 apart from violation of Articles 14, 19 and 21 of the Constitution of India, 1950 and Consequentially, to set-aside the impugned Proceedings issued by the Respondent.No.3 vide U.C.No.02/SEC09/2024/CIRCLE 03 dated 22.06.2024 and/or pass

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to STAY of all further proceedings pursuant to the issuance of the impugned Proceedings issued by the Respondent.No.3 vide U.C.NO.02/SEC09/2024/CIRCLE 03 dated 22.06.2024 and/or pass

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent.No.3 herein, not to demolish the partially erected building structure situated at Sy.No.107/7 situated at Suviseshapuram Area, Rajamahendravaram Municipal Corporation limits and/or pass

IA NO: 3 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent.No.3 hereinto process the Building Application via APDMS Portal pursuant to the payment of application fee vide B.A.No. 1064/0527/B/RJY/SSPRM/2023 and/or pass

Counsel for the Petitioner(S):

1.Y NAGI REDDY

Counsel for the Respondent(S):

1.GP FOR MUNICIPAL ADMN URBAN DEV

2.GP FOR REVENUE

The Court made the following:

APHC010268802024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3233]

THURSDAY ,THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13253/2024**

Between:

1. YUVAJANASHRAMIKARYTHU CONGRESS PARTY (YSRCP),, REP.BY. ITS STATE GENERAL SECRETARY LEILA APPI REDDY S/O. L.SAMBI REDDY, AGE- 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH 522501.
2. YUVAJANASHRAMIKARYTHU CONGRESS PARTY (YSRCP),, REP.BY. ITS DISTRICT PRESIDENT DHARMANA KRISHNA DAS, S/O. LATE. RAMALINGAM NAIDU, AGE- ABOUT 58 YEARS,, YSRC PARTY OFFICE, SRIKAKULAM, SRIKAKULAM DISTRICT, ANDHRA PRADESH.
3. LEILA APPI REDDY, S/O. L.SAMBI REDDY, AGE- 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH 522501.
4. DHARMANA KRISHNA DAS,, S/O. LATE. RAMALINGAM NAIDU, AGE- ABOUT 58 YEARS, YSRC PARTY OFFICE, SRIKAKULAM, SRIKAKULAM DISTRICT, ANDHRA PRADESH.

...PETITIONER(S)

AND

1. THE STATE OF ANDHRA PRADESH, REP BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (MA AND UD) DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATHI, GUNTUR DISTRICT.
2. THE DISTRICT COLLECTOR, SRIKAKULAM DISTRICT, ANDHRA PRADESH.
3. THE MUNICIPAL COMMISSIONER, SRIKAKULAM MUNICIPAL CORPORATION, SRIKAKULAM, SRIKAKULAM DISTRICT, ANDHRA PRADESH.

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the

High Court may be pleased to issue a Writ or order or direction more particularly one in the nature of WRIT OF MANDAMUS declaring the action of the Respondent.No.3 in issuing the impugned Proceedings vide U.C.No.02/SEC40/2024/ZONE 01 dated 24.06.2024 and proposing to demolish the partially erected building structure situated at Sy.No.44 of Peddapadu Village, Srikakulam Urban in Srikakulam Municipal Corporation limits, as illegal. Arbitrary, High-Handedness, Violative of Principles of natural justice. Contrary to the provisions of A.P.Metropolitan Region and Urban Development Authorities Act - 2016, A.P.Building Rules - 2017 and A.P.Municipal Corporation Act - 1955 apart from violation of Articles 14, 19 and 21 of the Constitution of India, 1950 and Consequentially, to set- aside the impugned Proceedings issued by the Respondent.No.3 vide U.C.NO.02/SEC40/2024/ZONE 01 dated 24.06.2024 and/or pass

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased may be pleased to STAY of all further proceedings pursuant to the issuance of the impugned Proceedings issued by the Respondent.No.3 vide U.C.NO.02/SEC40/2024/ZONE 01 dated 24.06.2024 and/or pass

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased may be pleased to direct the Respondent.No.3 herein, not to demolish the partially erected building structure situated at Sy.No.44 of Peddapadu Village, Srikakulam Urban in Srikakulam Municipal Corporation limits and/or pass

IA NO: 3 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased may be pleased to direct the Respondent.No.3 herein, process the building application submitted by the Petitioner through licensed technical personnel via APDMS Portal along with application fee vide vide 1085/0178/SRI/PDU/2023 on 02-06-2024, immediately for the plan of construction pending with the respondent authorities without notifying any contraventions to the Petitioners in the partially erected building structure situated at Sy.No.44 of Peddapadu Village, Srikakulam Urban in Srikakulam Municipal Corporation limits and/or pass

Counsel for the Petitioner(S):

1.TAGORE YADAV YARAGORLA

Counsel for the Respondent(S):

1.GP FOR MUNICIPAL ADMN URBAN DEV

2.GP FOR REVENUE

The Court made the following:

APHC010268832024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[0]

THURSDAY, THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

WRIT PETITION NO: 13254/2024

Between:

1. YSR CONGRESS PARTY, REP. BY ITS GENERAL
SECRETARY LEILA APPLI REDDY

...PETITIONER

AND

1. THE STATE OF AP, REPRESENTED BY ITS SPECIAL
CHIEF SECRETARY MUNICIPAL ADMINISTRATION AND
URBAN DEVELOPMENT, SECRETARIAT, VELAGAPUDI,
GUNTUR DISTRICT, AP.

2. THE GREATER VISAKHAPATNAM MUNICIPAL
CORPORATION, REP. BY ITS COMMISSIONER.

3. THE ASSISTANT CITY PLANNER, ZONE-VII, GREATER
VISAKHAPATNAM CORPORATION, VISAKHAPATNAM.

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Writ of Mandamus, declaring the issuance of impugned demolition notice vide Notice-e-office No.382347/ACP/Zone-VII/AKP dated 21.06.2024 is bad, illegal, arbitrary, ultravires, unconstitutional. colourable exercise of power and contrary to the principles of natural justice and contrary to the scheme of the APMC Act, 1955 and consequently set aside the Notice-e-office No.382347/ACP/Zone-VII/AKP dated 21.06.2024 and to pass

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay of all further proceedings in connection with the impugned notice vide Notice-e-office No.382347/ACP/Zone-VII/AKP dated 21.06.2024 pending disposal of the above said writ petition and pass

Counsel for the Petitioner:

1. V SURENDRA REDDY

Counsel for the Respondent(S):

1.GP FOR MUNICIPAL ADMN URBAN DEV

The Court made the following:

APHC010269592024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3233]

THURSDAY ,THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13272/2024**

Between:

1. YUVAJANASRAMIKARYTHU CONGRESS PARTY,, A RECOGNIZED POLITICAL PARTY, OFFICE - PLOT NO. 13, SURYADEVARA TOWNSHIP, TADEPALLI, GUNTUR DISTRICT, 522501, REP. BY LEILA APPI REDDY, S/O LELLASAMBI REDDY, MLC, STATE GENERAL SECRETARY AND CENTRAL OFFICE IN-CHARGE, AGED ABOUT 56 YEARS, R/O FLAT NO. 203, GOLDEN TOWERS, KRISHNA NAGAR MAIN ROAD, OPP. JUTE MILL, KRISHNA NAGAR, GUNTUR- 522006
2. SITRASATHYANARAYANAMMA,, W/O SITRA RAMA KRISHNA, AGED ABOUT 63 YEARS R/O H.NO.50 - 771 - A, DEVANAGAR, B CAMP, KURNOOL CITY, DISTRICT PRESIDENT, Y.S.R. CONGRESS PARTY DISTRICT COMMITTEE, KURNOOL DISTRICT.

...PETITIONER(S)

AND

1. THE STATE OF AP, REPRESENTED BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT, SECRETARIAT BUILDINGS, VELAGAPUDI, AMARAVATI, GUNTUR DISTRICT.
2. KURNOOL MUNICIPAL CORPORATION, N.R. PETA, KURNOOL CITY, KURNOOL DISTRICT REPRESENTED BY ITS COMMISSIONER.
3. KURNOOL URBAN DEVELOPMENT AUTHORITY KUDA, . A CAMP, KURNOOL CITY, KURNOOL DISTRICT, REPRESENTED BY ITS VICE CHAIRMAN.

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ more particularly one in the nature of Writ of Mandamus, Declaring the

action of the Respondent No.2 herein in issuing a Provisional Order vide Notice No.02/2024/WPRS - 30 dated 24.06.2024 and the action of the Respondent No.3 herein in issuing Endorsement bearing Letter No.EDS/1016/2023/1779 dated 20.06.2024 and the action of the Respondents in trying to demolish the partially erected structure that is situated in property to an extent of Ac.1.60 Cents in Sy.No.95/2 of Kurnool Village of Kurnool Urban Mandal, as being illegal, arbitrary, unjust, suffering from Non Application of Mind, vitiated by mala fides, replete with ambiguity, violative of Principles of Natural Justice and violative of Sections 452 and 461 of the Greater Hyderabad Municipal Corporation Act, 1955 and violative of the provisions of the Andhra Pradesh Metropolitan Region and Urban Development Authorities Act, 2016, .Consequently set aside Notice No.02/2024/WPRS - 30 dated 24.06.2024 that is issued by the Respondent No.2 and Endorsement bearing Letter No.EDS/1016/2023/1779 dated 20.06.2024 issued by Respondent No.3, Consequently direct the Respondents herein to interfere with the possession and occupation of the Petitioners over the property to an extent of Ac.1.60 Cents in Sy.No.95/2 of Kurnool Village of Kurnool Urban Mandal without following due procedure of law, And pass

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased may be pleased to direct the Respondents herein to not interfere with the peaceful possession and occupation of the Petitioners over the property to an extent of Ac.1.60 Cents in Sy.No.95/2 of Kurnool Village of Kurnool Urban Mandal and pass

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased may be pleased to suspend the operation of Notice No.02/2024A/VP RS - 30 dated 24.06.2024 that is issued by the Respondent No.2 and “ Endorsement bearing Letter No.EDS/1016/2023/1779 dated 20.06.2024 issued by Respondent No.3 and pass

Counsel for the Petitioner(S):

1.VIVEKANANDA VIRUPAKSHA

Counsel for the Respondent(S):

1.GP FOR MUNICIPAL ADMN URBAN DEV

The Court made the following:

APHC010269072024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI [3233]
(Special Original Jurisdiction)**

THURSDAY ,THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13249/2024**

Between:

1.YSR CONGRESS PARTY (NELLORE DISTRICT COMMITTEE),, HAVING ITS OFFICE AT SY.NO. 2222-2, VENKATESWARAPURAM AREA, NELLORE BIT-II, REPRESENTED BY ITS AUTHORIZED SIGNATORY, MR.LELLA APPI REDDY

...PETITIONER

AND

1.THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT, SECRETARIAT, VELAGAPUDI VILLAGE AMARAVATI, GUNTUR DISTRICT.
2.NELLORE MUNICIPAL CORPORATION, REP. BY ITS COMMISSIONER, NELLORE, ANDHRA PRADESH
3.NELLORE URBAN DEVELOPMENT AUTHORITY NUDA, REP BY ITS CHAIRMAN, NELLORE, ANDHRA PRADESH.

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased topleased to issue a Writ, Order or Direction more particularly one in nature of Mandamus declaring the action of the 2nd Respondent in issuing the show cause notice vide U.C.NO.01/2024/NMC/WPRS-165 dated 22.06.2024 as illegal, arbitrary and violative of Articles 14, 21 and 300-A of the Constitution of India, and in stark violation of the provisions of the Andhra Pradesh Metropolitan Region and Urban Development Authorities Act, 2016 and the Greater Hyderabad Municipal Corporation Act, 1955 and to consequently set aside the same and pass

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents

not to take any coercive steps including demolition, against the Petitioner's office building located at Sy.No. 2222-2, Venkateswarapuram Area, Nellore Bit- II, and pass

Counsel for the Petitioner:

1. SHAGUFTA JAHAN NOOR

Counsel for the Respondent(S):

1. GP MUNICIPAL ADMN AND URBAN DEV AP

The Court made the following:

APHC010271062024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3233]

THURSDAY ,THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13382/2024**

Between:

- 1.YUVAJANA SRAMIKA RYTHU CONGRESS PARTY, REP. BY ITS STATE GENERAL SECRETARY SRI LEILA APPI REDDY, T.S.NO.569, MAHARAJUPETA SOUTH WARD, VIZIANAGARAM.
- 2.MAJJI SRINIVASA RAO,, S/O NARASINGA RAO, AGED ABOUT 42 YEARS. DISTRICT PRESIDENT, YUVAJANA SRAMIKA RYTHU CONGRESS PARTY, R/O 8-18-120, PRADEEP NAGAR, NEAR CONSUMER COURT, VIZIANAGARAM.

...PETITIONER(S)

AND

- 1.THE STATE OF ANDHRA PRADESH, REP.BY ITS PRINCIPAL SECRETARY MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATI.
- 2.VIZIANAGARAM MUNICIPAL CORPORATION, REP. BY ITS COMMISSIONER, VIZIANAGARAM.

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased topleased to issue a Writ order or direction more particularly one in the nature of Writ of Mandamus declaring the actions of the Respondents in issuing the provisional order bearing Notice No.821/2024-G1, dated 24.6.2024 under Section 452(1) AND 461(1) read with 428, 429 of the A.P.Municipal Corporation Act, 1955 alleging that the building permission application of the petitioner is pending and not resubmitted the building application file rectifying the shortfalls raised by the VMRDA, Visakhapatnam and directed the petitioner to stop the construction as illegal, arbitrary and violative of Fundamental Rights guaranteed under Article 19, 21 and 300-A of the Constitution of India contrary to the provisions of the A.P.Municipal Corporation

Act and the A.P.M.R AND U.D.A. Act 2016 (Act 5 of 2016) and consequently set-aside the same and pass

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the provisional order bearing Notice NO.821/2024-G1, dated 24.6.2024 issued by the 2ND respondent, pending disposal of the writ petition and pass

Counsel for the Petitioner(S):

1.J UGRANARASIMHA

Counsel for the Respondent(S):

1.GP FOR MUNICIPAL ADMN URBAN DEV

The Court made the following:

APHC010271582024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3233]

THURSDAY ,THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13389/2024**

Between:

- 1.YUVAJANA SRAMIKA RYTHU CONGRESS PARTY (YSRCP), PLOT NO.13, SURYADEVARA TOWNSHIP, TADEPALLI, GUNTUR DISTRIET REP., BY ITS STATE GENERAL SEERETARY AND AUTHORIZED SIGNATORY, LEILA APPI REDDY, S/O. LEILA SAMBI REDDY AGED ABOUT 57 YEARS, R/O. PLOT NO.203, GOLDEN TOWERS, KRISHNA NAGAR MAIN ROAD, OPP- JUTE MILL, KRISHNA NAGAR, GUNTUR DISTRICT.
- 2.G.SRIKANTH REDDY,, S/O. MOHAN REDDY, AGED ABOUT 52 YEARS, OCC- EX-MLA ., AND DISTRICT PRESIDENT, YUVAJANA SRAMIKA RYTHU CONGRESS PARTY (YSRCP) ANNAMAYA DISTRICT, RAYACHOTY, OFFICE AT D.NO.37/4-5, S.N.COLONY, RAYACHOTY, ANNAMAYYA DISTRICT.

...PETITIONER(S)

AND

- 1.THE STATE OF ANDHRA PRADESH, REP., BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION DEPARTMENT, SECRETARIAT BUILDINGS, VELAGAPUDI,AMARAVATHI.
- 2.THE KADAPA URBAN DEVELOPMENT AUTHORITY, KADAPA, Y.S.R DISTRICT REP., BY ITS VICE-CHAIRMAN
- 3.VARIGAREDDYGARI PALLI GRAMPANCHAYAT, VARIGAREDDYGARI PALLI, RAYACHOTY MANDAL, ANNAMAYYA DISTRICT REP., BY ITS PANCHAYAT SECRETARY

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased tot may be pleased to issue a Writ, order or direction more particularly in the nature of Writ of Mandamus declaring the action of the respondent No.2 in trying to

pull down the construction raised by the petitioner in the land in an extent of Ac.0.20 cents out Ac. 1.61 Cents in Sy.No.1022/2 of Masapeta Village, Rayachoty Mandal, Annamayya District in pursuance of the Provisional Order in Notice No.OI/VGP/RCT/KUDA/UC/2024, dated 25.06.2024 issued by him, without considering the explanation, dated 26.06.2024 submitted by the petitioner No.2 being the District President of the petitioner No.1 as arbitrary, illegal, contrary to the provision of the Andhra Pradesh Metropolitan Region and Urban Development Authorities Act, 2016 and also the well established legal principles apart from being violative of the fundamental and the Constitutional rights guaranteed to the petitioner under Articles 14, 19, 21 and 300-A of the Constitution of India and consequently to direct the respondent No.2 not to proceed further in pursuance of the Provisional Order in Notice No.OI/VGP/RCT/KUDA/UC/2024, dated 25.06.2024 issued by him without considering the explanation, dated 26.06.2024 submitted by the petitioner No.2 and pass

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased may be pleased to direct the respondent No.2 not to proceed further in pursuance of the Provisional Order in Notice No.OI/VGP/RCT/KUDA/UC/2024, dated 25.06.2024 issued by him, pending disposal of the above Writ Petition and pass

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased may be pleased to direct the respondent No.2 to consider the request of the petitioner No.1 for regularization of the building as is contemplated under Section 90-A of the Andhra Pradesh Metropolitan Region and Urban Development Authorities Act, 2016, pending disposal of the above Writ Petition and pass

Counsel for the Petitioner(S):

1.V R REDDY KOVVURI

Counsel for the Respondent(S):

1.GP FOR MUNICIPAL ADMN URBAN DEV

The Court made the following:

APHC010271832024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3233]

THURSDAY ,THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13393/2024**

Between:

- 1.YUVAJANA SRAMIKA RYTHU CONGRESS PARTY, A RECOGNIZED POLITICAL PARTY, OFFICE . PLOT NO.13, SURYADEVARA TOWNSHIP, TADEPALLI. GUNTUR DISTRICT, 522501. REP. BY LELLA APPI REDDY, S/O LELLASAMBI REDDY, MLC, STATE GENERAL SECRETARY AND CENTRAL OFFICE IN-CHARGE, AGED ABOUT 56 YEARS S, R/O FLAT NO. 203, GOLDEN TOWERS. KRISHNA NAGAR MAIN ROAD, OPP. JUTE MILL, KRISHNA NAGAR. GUNTUR- 522006
- 2.VEMPALLI SRINIVASA RAO,, S/O V.SURYANARAYANA, AGED ABOUT 53 YEARS. R/O DOOR NO.11 - 63 - 63, BRAMHMIN STREET, NEAR RAM MANDIR, MALLIKARJUNA PETA, VIJAYAWADA. KRISHNA DISTRICT. DISTRICT PRESIDENT, Y.S.R. CONGRESS PARTY DISTRICT COMMITTEE, KRISHNA DISTRICT.

...PETITIONER(S)

AND

- 1.THE STATE OF ANDHRA PRADESH, REPRESENTED BY ITS PRINCIPAL SECRETARY. MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT, SECRETARIAT BUILDINGS, VELAGAPUDI. AMARAVATI, GUNTUR DISTRICT.
- 2.VIJAYAWADA MUNICIPAL CORPORATION, . VIJAYAWADA CITY, KRISHNA DISTRICT. REPRESENTED BY ITS COMMISSIONER

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased topleased to issue a Writ more particularly one in the nature of Writ of Mandamus, Declaring the action of the Respondent No.2 herein in issuing a Notice under Section 452 of the GHMC Act, 1955 vide Rc.G5 dated 24.06.2024

and in threatening to demolish the structures raised in Ac.1.10 Cents in R.S.Nos.23 - 2, 27 - 1 and 27 - 3 in Labour Colony, Vidyadharapuram Village, Vijayawada West Mandal as being illegal, arbitrary, unjust, violative of the provisions of the GHMC Act Consequently set aside the Notice under Section 452 of the GHMC Act, 1955 vide Rc.G5 dated 24.06.2024 that is issued by the Respondent No.2 Consequently direct the Respondents herein to interfere with the possession and occupation of the Petitioners over the property to an extent of Ac.1.10 Cents in R.S.Nos.23 - 2, 27 - 1 and 27 - 3 in Labour Colony, Vidyadharapuram Village, Vijayawada West Mandal without following due procedure of law And pass

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents herein to not interfere with the peaceful possession and occupation of the Petitioners over the property to an extent of Ac.1.10 Cents in R.S.Nos.23 — 2, 27 — '1 and 27 — 3 in Labour Colony, Vidyadharapuram Village, Vijayawada West Mandal and pass

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the Notice under Section 452 of the GHMC Act, 1955 vide Rc.G5 dated 24.06.2024 issued by Respondent No.2 and pass

Counsel for the Petitioner(S):

1.VIVEKANANDA VIRUPAKSHA

Counsel for the Respondent(S):

1.GP FOR MUNICIPAL ADMN URBAN DEV

The Court made the following:

APHC010271632024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3233]

THURSDAY ,THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13396/2024**

Between:

- 1.YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP), REP.BY.STATE GENERAL SECRETARY, LEILA APPI REDDY S/O. L.SAMBI REDDY, AGE 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH - 522501.
- 2.YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP), REP BY ITS.. THE DISTRICT PRESIDENT, PERNI VENKATA RAMAIAH NANI, AGE 57 YEARS, R/O.23/346, RAMANAIDUPETA, MACHILIPATNAM, KRISHNA DISTRICT ANDHRA PRADESH - 534003.

...PETITIONER(S)

AND

- 1.THE STATE OF ANDHRA PRADESH, REP BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (MA AND UD) DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATHI, GUNTUR DISTRICT.
- 2.THE DISTRICT COLLECTOR, MACHILIPATNAM, KRISHNA DISTRICT ANDHRA PRADESH.
- 3.THE MACHILIPATNAM MUNICIPAL CORPORATION, REP BY ITS COMMISSIONER, MACHILIPATNAM KRISHNADISTRICT, ANDHRA PRADESH.
- 4.THE MACHILIPATNAM URBAN DEVELOPMENT AUTHORITY, REP BY ITS VICE CHAIRMAN, MACHILIPATNAM, KRISHNA DISTRICT, ANDHRA PRADESH.

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased topleased to issue a Writ or order or direction more particularly one in the nature of WRIT OF MANDAMUS declaring the action of the Respondent.No.3 in

issuing the impugned Proceedings vide Roc.No.2482/2024/G2 dated 26.06.2024 and proposing to demolish the erected building structure situated at R.S.No.371-A1, S.W.No.IV situated at Edepalli area, Machilipatnam Town within the Machilipatnam Municipal Corporation limits, as illegal, manifestly arbitrary, without jurisdiction, unreasonable, irrational, perverse, High-Handedness, whimsical, capricious. Contrary to the provisions of A. P.Metropolitan Region and Urban Development Authorities Act - 2016, A.P.Building Rules - 2017 and A.P.Municipal Corporation Act - 1955, unconstitutional besides being violative of Principles of Natural Justice besides being opposed to the very spirit and object of Justice and Fair-play and Fundamental Rights guaranteed under Article 14, 19, 21 and 300A of the Constitution of India and Consequentially, to set-aside the impugned Proceedings issued by the Respondent.No.3 vide Roc.No.2482/2024/G2 dated 26.06.2024

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to STAY of all further proceedings pursuant to the issuance of the impugned Proceedings issued by the Respondent.No.3 vide Roc.No.2482/2024/G2 dated 26.06.2024

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent.No.3 herein, not to demolish the erected building structure situated at R.S.No.371-A1, S.W.No.IV situated at Edepalli area, Machilipatnam Town within the Machilipatnam Municipal Corporation limits

Counsel for the Petitioner(S):

1.Y NAGI REDDY

Counsel for the Respondent(S):

1.GP MUNICIPAL ADMN AND URBAN DEV AP

The Court made the following:

APHC010271892024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3233]

THURSDAY ,THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13397/2024**

Between:

- 1.YUVAJANASHRAMIKARYTHU CONGRESS PARTY (YSRCP),, REP.BY. ITS STATE GENERAL SECRETARY LELLAAPPI REDDY S/O. L.SAMBI REDDY, AGE 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH 522501.
- 2.YUVAJANASHRAMIKARYTHU CONGRESS PARTY (YSRCP),, REP.BY. ITS KATASANI RAM BHUPAL REDDY, S/O. KATASANINARASIMHA REDDY, AGE ABOUT 64 YEARS, YSRC PARTY OFFICE,NANDYALA, NANDYALADISTRICT, ANDHRA PRADESH.

...PETITIONER(S)

AND

- 1.THE STATE OF ANDHRA PRADESH, REP BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (MAANDUD) DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATHI, GUNTUR DISTRICT.
- 2.THE DISTRICT COLLECTOR, NANDYALA DISTRICT, NANDYALA, ANDHRA PRADESH.
- 3.NANDYALA MUNICIPALITY, REP BY ITS.. THE MUNICIPAL COMMISSIONER, NANDYALA, NANDYALA DISTRICT, ANDHRA PRADESH

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ or order or direction more particularly one in the nature of WRIT OF MANDAMUS declaring the action of the Respondent.No.3 in issuing the impugned Proceedings vide U.C.No.01/WPRS 37/2024 dated 25.06.2024 and proposing to demolish the partially erected building structure situated in Sy.No.504/2 to an extent of Ac. 1.15 Cents of Mulasagaram. Nandyala Urban in Nandyala District, as

illegal. Arbitrary, High-Handedness, Violative of Principles of natural justice. Contrary to the provisions of A.P.Metropolitan Region and Urban Development Authorities Act - 2016, A.P.Building Rules - 2017 and AP Municipalities Act, 1965 apart from violation of Articles 14, 19 and 21 of the Constitution of India, 1950 and Consequentially, to set-aside the impugned Proceedings issued by the Respondent.No.3 vide U.C.No.01/WPRS 37/2024 dated 25.06.2024 and/ or pass

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to STAY of all further proceedings pursuant to the issuance of the impugned Proceedings issued by the Respondent.No.3 vide U.C.No.01/WPRS 37/2024 dated 25.06.2024 and/or pass

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent.No.3 herein, not to demolish the partially erected building structure situated in Sy.No.504/2 to an extent of Ac. 1.15 Cents of Mulasagaram, Nandyala Urban in Nandyala District and/or pass

Counsel for the Petitioner(S):

1. NAIDU SIVA RAMA KRISHNA

Counsel for the Respondent(S):

1. GP FOR REVENUE
2. GP MUNICIPAL ADMN AND URBAN DEV AP

The Court made the following:

APHC010271772024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3233]

THURSDAY ,THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13408/2024**

Between:

- 1.YUVAJANASHRAMIKA RYTHU CONGRESS PARTY (YSRCP), REP.BY.STATE GENERAL SECRETARY, LEILA APPI REDDY S/O. L.SAMBI REDDY, AGE 57 YEARS, SURYADEVARA TOWNSHIP, TADEPALLE, ANDHRA PRADESH - 522501.
- 2.YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP), REP BY ITS.. THE DISTRICT PRESIDENT, ALLA KALI KRISHNA SRINIVAS, C/O. ALLA SURYA CHANDRA RAO (LATE), AGE 55 YEARS,R/O.11-70/2,SRI RAM NAGAR, 11TH ROAD, ALLA NANI GARI HOUSE,SANIVARAPU PETA, ELURU DISTRICT, ANDHRA PRADESH - 534003.

...PETITIONER(S)

AND

- 1.THE STATE OF ANDHRA PRADESH, REP BY ITS PRINCIPAL SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (MA AND UD) DEPARTMENT SECRETARIAT, VELAGAPUDI, AMARAVATHI, GUNTUR DISTRICT.
- 2.THE DISTRICT COLLECTOR, ELURU, ELURU DISTRICT, ANDHRA PRADESH.
- 3.THE ELURU MUNICIPAL CORPORATION, REP BY ITS COMMISSIONER, ELURU, ELURUDISTRICT, ANDHRA PRADESH.
- 4.THE ELURU URBAN DEVELOPMENT AUTHORITY, REP BY ITS VICE CHAIRMAN, ELURU, ELURU DISTRICT, ANDHRA PRADESH.

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased topleased to issue a Writ or order or direction more particularly one in the nature of WRIT OF

MANDAMUS declaring the action of the Respondent.No.3 in issuing the impugned Proceedings vide Notice.No.01/SEC19/ELR/UC/2024 dated 24.06.2024 and proposing to demolish the erected building structure situated at Sy.No.660/P, Eluru Urban Area situated at ASR Stadium, Opposite Main Railway Station Area within the Eluru Municipal Corporation limits, as illegal, manifestly arbitrary, without jurisdiction, unreasonable, irrational, perverse, High- Handedness, whimsical, capricious. Contrary to the provisions of A.P.Metropolitan Region and Urban Development Authorities Act - 2016, A.P.Building Rules - 2017 and A.P.Municipal Corporation Act - 1955, unconstitutional besides being violative of Principles of Natural Justice besides being opposed to the very spirit and object of Justice and Fair-play and Fundamental Rights guaranteed under Article 14, 19, 21 and 300A of the Constitution of India and Consequentially, to set-aside the impugned Proceedings issued by the Respondent.No.3 vide Notice.No.01/SEC19/ELR/UC/2024 dated 24.06.2024

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to STAY of all further proceedings pursuant to the issuance of the impugned Proceedings issued by the Respondent.No.3 vide Notice.No.01/SEC19/ELR/UC/2024 dated 24.06.2024

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent.No.3 herein, not to demolish the erected building structure situated at Sy.No.660/P, Eluru Urban Area situated at ASR Stadium, Opposite Main Railway Station Area within the Eluru Municipal Corporation limits and/or pass

Counsel for the Petitioner(S):

1. Y NAGI REDDY

Counsel for the Respondent(S):

1. GP FOR MUNICIPAL ADMN URBAN DEV

The Court made the following:

APHC010272092024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3233]

THURSDAY, THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13410/2024**

Between:

1. YUVAJANA SHRAMIKA RYTHU CONGRESS PARTY (YSRCP), REPRESENTED BY ITS GENERAL SECRETARY SRI. LELLA APPI REDDY S/O SAMBI REDDY OFFICE AT PLOT NO. 13, SURYADEVARA TOWNSHIP TADEPALLI, GUNTUR - 522501
2. YUVAJANA SRAMIKA RYTHU CONGRESS PARTY (YSRCP), REPRESENTED BY ITS DISTRICT PRESIDENT SRI. PARIKSHIT RAJU PARVATHIPURAM

...PETITIONER(S)

AND

1. THE STATE OF AP, REPRESENTED BY ITS PRINCIPAL SECRETARY MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT VELAGAPUDI, AMARAVATI.
2. THE PARVATHIPURAM MUNICIPALITY, REPRESENTED BY ITS COMMISSIONER PARVATHIPURAM

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ order or direction more particularly one in the nature of Writ of Mandamus declaring the actions of the Respondents in issuing show cause notice bearing No. 28/1091/PVP/UC/2024 dated June 25, 2024 under Section 228 (1 and 2) read with 209 and 212 of the AP Municipalities Act, 1965 and Section 89 (1 and 2) read with 82, 90 (1) of AP MR and UDA Act 2016 (Act 5 of 2016) alleging that the YSR Congress Party Office situated at Chakali Begalam Street, Ward 16 Area, Parvathipuram which is under construction is constructed deviating the municipal laws and sought for sufficient cause as to why the unauthorised construction should not be removed / altered or pulled down within 7 days from the date of receipt of the said show cause notice as illegal, arbitrary and

violative of Fundamental Rights guaranteed under Article 19, 21 and 300-A of the Constitution of India and consequently to declare the proceedings initiated by the Respondent under Section 228 (1 and 2) read with 209 and 212 of the AP Municipalities Act, 1965 and Section 89 (1 and 2) read with 82, 90 (1) of AP MR and UDA Act 2016 (Act 5 of 2016) as invalid, illegal and arbitrary and accordingly set aside the same and pass

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased may be pleased to stay all further proceedings on the Respondent No. 2's show cause notice bearing No. 28/1091/PVPAJC/2024 dated June 25, 2024 under Section 228 (1&2) read with 209 and 212 of the AP Municipalities Act, 1965 and Section 89 (1 & 2) read with 82, 90 (1) of AP MR and UDA Act 2016 (Act 5 of 2016).

Counsel for the Petitioner(S):

1. R YELLA REDDY

Counsel for the Respondent(S):

1. GP MUNICIPAL ADMN AND URBAN DEV AP

The Court made the following:

APHC010272102024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3233]

THURSDAY, THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13412/2024**

Between:

1. YUVAJANA SRAMIKA RYTHU CONGRESS PARTY (YSRCP), REPRESENTED BY ITS GENERAL SECRETARY SRI. LEILA APPI REDDY S/O SAMBI REDDY OFFICE AT PLOT NO. 13, SURYADEVARA TOWNSHIP TADEPALLI, GUNTUR - 522501
2. YUVAJANA SRAMIKA RYTHU CONGRESS PARTY (YSRCP), REPRESENTED BY ITS DISTRICT PRESIDENT SRI. MOPIDEVI VENKATA RAMANA RAO BAPATLA

...PETITIONER(S)

AND

1. THE STATE OF ANDHRA PRADESH, REPRESENTED BY ITS PRINCIPAL SECRETARY MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT VELAGAPUDI, AMARAVATI.
2. THE BAPATLA MUNICIPALITY, REPRESENTED BY ITS COMMISSIONER BAPATLA

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased topleased to issue a Writ order or direction more particularly one in the nature of Writ of Mandamus declaring the actions of the Respondents in issuing show cause notice bearing No. 15/1019/BPT/UC/2024 dated June 24, 2024 under Section 228 (1 and 2) read with 209 and 212 of the AP Municipalities Act, 1965 and Section 89 (1 and 2) read with 82, 90 (1) of AP MR and UDA Act 2016 (Act 5 of 2016) alleging that the YSR Congress Party Office situated at Vidyanagar Street, Vidyanagar Area, Bapatla which is under construction is constructed deviating the municipal laws and sought for sufficient cause as to why the unauthorised construction should not be removed / altered or pulled down within 7 days from the date of receipt of the said show cause notice as illegal, arbitrary and

violative of Fundamental Rights guaranteed under Article 19, 21 and 300-A of the Constitution of India and consequently to declare the proceedings initiated by the Respondent under Section 228 (1 and 2) read with 209 and 212 of the AP Municipalities Act, 1965 and Section 89 (1 and 2) read with 82, 90 (1) of AP MR and UDA Act 2016 (Act 5 of 2016) as invalid, illegal and arbitrary and accordingly set aside the same and pass

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings on Respondent No. 2's show cause notice bearing No. 15/1019/BPT/UC/2024 dated June 24, 2024 issued under Section 228 (1&2) read with 209 and 212 of the AP Municipalities Act, 1965 and Section 89 (1 and 2) read with 82, 90 (1) of AP MR and UDA Act 2016 (Act 5 of 2016) and pass

Counsel for the Petitioner(S):

1. R YELLA REDDY

Counsel for the Respondent(S):

1. GP MUNICIPAL ADMN AND URBAN DEV AP

The Court made the following:

APHC010273432024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3233]

THURSDAY ,THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13540/2024**

Between:

1.YSR CONGRESS PARTY, REP. BY ITS GENERAL
SECRETARY LEILA APPLI REDDY

...PETITIONER

AND

- 1.THE STATE OF ANDHRA PRADESH, REPRESENTED BY ITS SPECIAL CHIEF SECRETARY, MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT, SECRETARIAT, VELAGAPUDI, GUNTUR DISTRICT.
- 2.THE STATE OF ANDHRA PRADESH, REPRESENTED BY ITS PRINCIPAL SECRETARY, REVENUE DEPARTMENT, SECRETARIAT, VELAGAPUDI,GUNTUR DISTRICT.
- 3.THE DISTRICT COLLECTOR, WEST GODAVARI DISTRICT, BHIMAVARAM.
- 4.THE ELURU URBAN DEVELOPMENT AUTHORITY, (EUDA) REP. BY ITS CHAIRPERSON/ CHAIRMAN, CHANDRAGUPTA COLONY, LUNANI NAGAR, ELURU, SANIVARAPUPETA, ANDHRA PRADESH-534002.
- 5.THE REVENUE DIVISIONAL OFFICER, BHIMAVARAM, WEST GODAVARI DISTRICT
- 6.THE TAHSILDAR, UNDI MANDAL, WEST GODAVARI DISTRICT.
- 7.THE NRP AGRAHARAM GRAM PANCHAYAT, IS REPRESENTED BY ITS PANCHAYAT SECRETARY, UNDI MANDAL, WEST GODAVARI DISTRICT.

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased topleased to issue a Writ, Order or direction more particularly one in the nature of Writ of Mandamus, declaring the issuance of notice on the nomenclature of Provisional Order viz.. Illegal Construction No.02-2024 dated 25.06.2024 by an incompetent 7th respondent usurping the powers of the 4th

respondent herein is bad, illegal, arbitrary, ultravirus, unconstitutional, colourable exercise of power and contrary to the principles of natural justice and contrary to the scheme of the Andhra Pradesh Metropolitan Region and Urban Development Authorities Act, 2016 and consequently set aside the notice viz. Provisional Order vide Illegal Construction No.02-2024 dated 25.06.2024 and pass

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay of all further proceedings in connection with the impugned notice viz.. provisional Order vide Illegal Construction No.02-2024 dated 25.06.2024 as issued by the 7th respondent usurping the powers of the 4th respondent pending disposal of the above said writ petition and pass

Counsel for the Petitioner:

1.V SURENDRA REDDY

Counsel for the Respondent(S):

1.GP FOR REVENUE

2.GP MUNICIPAL ADMN AND URBAN DEV AP

The Court made the following:

APHC010274382024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3233]

THURSDAY, THE FOURTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE B KRISHNA MOHAN
WRIT PETITION NO: 13557/2024**

Between:

1. YUVAJANA SRAMIKA RYTHU CONGRESS PARTY, REP. BY ITS STATE GENERAL SECRETARY SRI LEILA APPI REDDY, T.S.NO.569, MAHARAJUPETA SOUTH WARD, VIZIANAGARAM.
2. GOPIREDDY SRINIVASA REDDY, S/O VENKATESWARA REDDY DISTRICT PRESIDENT, YUVAJANA SRAMIKA RYTHU CONGRESS PARTY, R/O NARASARAOPET, PALNADU DISTRICT

...PETITIONER(S)

AND

1. THE STATE OF ANDHRA PRADESH, REP. BY ITS PRINCIPAL SECRETARY MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT DEPARTMENT, SECRETARIAT, VELAGAPUDI, AMARAVATI.
2. PALNADU URBAN DEVELOPMENT AUTHORITY, REP. BY ITS VICE-CHAIRMAN AND MANAGING DIRECTOR, NARASARAOPET.

...RESPONDENT(S):

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased topleased to issue a Writ order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the 2nd respondent in issuing the provisional order bearing Notice No.003/PAUDA/UC/2024, dated 24.6.2024 under Section 89(1) and (2) r/w Sections 82, 84, 90(1) of A.P.Metropolita n Region and Urban Development Authority Act, 2016 to remove the construction of the petitioners building situate in Block No.15-10-A, Lingamguntia Agraharam, Narasaraopet Mandal, Palnadu District, as illegal, arbitrary and violative of Articles 19, 21 and 300-A of the Constitution of India contrary to the provisions of the A.P.Municipal Corporation Act and the A.P.M.R

and U.D.A. Act 2016 (Act 5 of 2016) and consequently set-aside the same and pass

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the provisional order bearing Notice NO.003/PAUDA/UC/2024, dated 24.6.2024 including demolition of the petitioners' building situate in Block No.15-10-A, Lingamguntia Agraharam, Narasaraopet Mandal, Palnadu District, pending disposal of the writ petition and pass

Counsel for the Petitioner(S):

1.J UGRANARASIMHA

Counsel for the Respondent(S):

1.GP MUNICIPAL ADMN AND URBAN DEV AP

The Court made the following:

COMMON ORDER**W.P.No.13258 of 2024**

This writ petition is filed questioning the action of the respondents in proposing/proceeding to demolish the building of the petitioners in the land to an extent of Ac.1-50 cents in Survey No.136-1B1B2A2, HLC Colony, Anantapur under the guise of the Provisional Order vide Notice No.01/1001/ATP/UC/TP/2024 dated 22.06.2024 and Provisional Order vide U.C. Notice No.02/2024/AHUDA dated 22.06.2024 even without passing the confirmation order as stipulated under the Andhra Pradesh Municipal Corporation Act, 1955 and Andhra Pradesh Metropolitan Region & Urban Development Authority Act, 2016.

2. The learned senior counsel for the petitioners submits that the first petitioner is a regional political party in the State of Andhra Pradesh. It had achieved a remarkable victory in the 2019 Andhra Pradesh Legislative Assembly Elections by winning 151 seats out of 175 and it was in power for five years. While so as per the policy of the Government of Andhra Pradesh in G.O.Ms.No.340 Revenue (Assn.I) Department dated 21.07.2016 in respect of allotment of government land for locating the offices of the national political parties/recognised political parties, the petitioner's political party was allotted the subject land vide

G.O.Ms.No.371 dated 18.05.2022. The possession handed over certificate was also issued by the Tahsildar, Anantapuram in Rc.No.8/1267/2022/B, dated NIL.12.2022. As per the policy of the State the lease is for a period of 33 years and as per the conditions of the said policy the allottee shall commence and complete the construction of the building on the land within one year from the date of issue of the allotment orders. Pursuant to the handing over of the possession of the subject land, the petitioners also paid property tax for the open land. Then the petitioners submitted building application form to the respondent No.5 vide B.A.No.1107/0084/B/ATP/ATPRRL/2023 dated 12.10.2023 and in pursuance of the same, the respondent authorities inspected the said land and on comparison of the site measurements and the proposed plan, they have affirmatively stated that the building plan is approved and that the construction work can be commenced. In spite of repeated requests the copy of approval was not made available to the petitioners. Subsequently after lapse of three months the petitioners had commenced the construction and even during the construction time there were periodical inspections by the respondent authorities concerned. The respondent authorities further stated to the petitioners that the building approval is deemed to have been approved as per Section 84(4) of the Andhra Pradesh Metropolitan Region & Urban Development Authorities Act, 2016 (for short, “APMRUDA Act”) as the stipulated period of 60 days has elapsed. The said construction of the

subject building took place by carrying out the same strictly as per law and in strict compliance with the Andhra Pradesh Building Rules, 2017.

While so, suddenly after the defeat of the petitioner's political party in the General Elections, 2024, and upon the change of circumstances, to the utter surprise and shock of the petitioners the respondent No.4 of the respondent No.3-Corporation issued provisional order under Sections 452(1) and 461(1) of APMC Act, 1955 and under Sections 89(1 & 2) r/w Sections 82 and 90 (1) of APMRUDA Act, 2016 in Notice No.01/1001/ATP/UC/TP/2024 dated 22.06.2024 calling upon the petitioners to show sufficient cause as to why the unauthorised construction should not be removed/alterd or pulled down within seven days from the date of receipt of the said notice. Similarly, the respondent No.6 representing the office of the respondent No.5 also issued similar provisional order notice under Sections 84(5), 88, 89(1), (2), 90 and 91 of APMRUDA Act, 2016 in U.C.Notice No.02/2024/AHUDA dated 22.06.2024 calling upon the petitioners to show sufficient cause as to why the deviation/violation of the construction should not be removed/alterd or pulled down within seven days from the date of receipt of the said notice. Immediately, the petitioners submitted the explanation to the respondent authorities vide letters dated 25.06.2024 in pursuance of the above said impugned provisional orders dated 22.06.2024. Consequently, the petitioners also stopped the further construction of the building in the

said land with effect from the date of receipt of the said impugned notice and even till date they have not commenced the work. But the respondent authorities in similar circumstances have high handedly and in an arbitrary manner demolished a similar building in Tadepalli in the early hours on 22.06.2024 and the opposite party cadre is threatening that all the party offices will be demolished in a similar fashion. While so, few people claiming to be acting under the instructions of the respondent authorities had entered into the said lands in the early hours of 22.06.2024 and threatened that they would be demolishing the building and also warned not to interfere with the demolition activity as it may cause a threat to the life. In view of the said reasonable apprehension of threat of demolition, this writ petition is filed assailing the above said impugned provisional orders dated 22.06.2024.

3. The learned counsel for the petitioners submits that as per Section 428 of the A.P. Municipal Corporation Act, 1955, (for short, "the Act") the above said building application was made duly complying with all the requirements and the respondent Commissioner concerned has not disapproved the construction of the said building by communicating the same in writing within thirty days of the receipt of the above said building application and plans as per Section 437 of the said Act. Hence it is deemed to have been approved by him. The Commissioner also has got the

power to regularise the construction made without obtaining sanction plan subject to fulfilling the following conditions as per Section 455A of the said Act.

“455-A. Regulation of Buildings constructed without sanctioned plan: - The commissioner may regularize constructions made without obtaining sanctioned plan, subject to fulfilling the following conditions:

- (a) Submission of building plans to the competent authority duly paying all categories of fee and charges;
- (b) The construction shall be subject to the condition that all parameters laid down in relevant statutes, Master Plan, Zonal Development Plan, Building Bye-Laws, Building Rules and other relevant Government orders including Andhra Pradesh Fire Service Act⁵, 1999 and the National Building Code are satisfied;
- (c) Payment of penalty equivalent to thirty three percent (33%) of the various categories of fees and charges payable by the applicant for obtaining building permission in addition to the regular fee and other charges payable.”

4. The Municipal Commissioner has also got power under Section 455AA of the said Act even to regularise and penalise the construction of the buildings made by the owner unauthorisedly or any deviation of the sanction plan as a onetime measure as detailed in the said section.

5. Similarly, as per Section 84 of the APMRUDA Act, the petitioners made application for permission to construct the subject building as stated above and no refusal to grant of permission in writing was received by the petitioners from the respondent authorities concerned

within sixty days from the date of receipt of the said application of the petitioners. In view of the deeming provision of Section 84(4) of the said Act, the permission is deemed to have been granted for the construction of the said building by the respondent authority concerned. But surprisingly under Section 89 of the said Act the respondent authorities concerned issued the above said impugned provisional order and without following the further procedure as contemplated in the said section and other provisions of those two acts, the respondent authorities are bent upon hastily to demolish the subject building even without considering the explanation submitted by the petitioners as stated above. The confirmation order is also not yet passed by the said respondent authority under Section 89(3) of the said Act. Even after that the petitioners have got the right of remedy of appeal under Section 89(2) of the said Act. Section 90A of the said Act deals with Resolution and regulation and penalisation of the buildings constructed without sanction plans. Without availing and exhausting all the remedies, the respondent authorities are threatening to demolish the subject building contrary to the provisions of law.

6. He further refers to the observation made by the learned Single Judge of this Court in W.P.No.25816 of 2022 dated 16.08.2022 at paragraph 15, which reads as follows:

“15. Whether the deviation in the present case, as per the provisional order are minor, minimal or trivial, or affect public at large

or in public interest or not, or cause public nuisance or hazardous or dangerous to public safety including of the residents therein require consideration by the competent authority of the Corporation before resorting to the demolition. In the Full Bench judgment Section 452 of the A.P.Municipal Corporation Act itself was for consideration.”

7. He also refers to the Full Bench decision of the erstwhile High Court of Andhra Pradesh reported in W.P.No.10019 of 1993 dated 02.09.1994 in the matter of **3 ACES HYDERABAD VS. MUNICIPAL CORPORATION OF HYDERABAD**¹, wherein it was held as under:

“27. Point No. 4: This point relates to the power to demolition under S. 452 of "The Act". The contention of the petitioner is that the demolition contemplated under Sec. 452 of "The Act" is not a mandatory one. The power of demolition should not be resorted to unless overwhelming public interest is involved. We have already referred to the Judgment of the Supreme Court in Prathiba

28. ...

29. Now, the other point which remains to be dealt with is whether the case of Shamsuddin Hasan Khudankmen (1978 (2) Andh WR 91) (supra) which construed the word "may" occurring in Section 452 of "The Act" is rightly decided or not. The learned Judges in the said Judgment held that the word "may" occurring in Section 452 of "The Act" is not mandatory, in the sense that the Commissioner is not bound to direct demolition of the building under the said section in every case of violation. In coming to the said conclusion, the learned Judges relied upon and followed the two-Judge Bench Judgment of the Supreme Court reported in Calcutta Corporation v. Mulchand, AIR 1956 SC 110.

¹ AIR 1995 AP 17

30 to 35. ...

36. Having regard to the rampant, illegal and unauthorised constructions raised in the country as observed in State of Maharashtra's case (AIR 1991 SC 1453) (supra) before parting with this case, we would like to formulate the following guidelines to be followed by the respondent in respect of illegal constructions. The guidelines should not be treated as exhaustive but only illustrative and the discretion to be exercised by the Corporation in any given case should not be arbitrary or capricious.

1) In cases where applications having been duly filed in accordance with law, after fulfilling all requirements, seeking permission to construct buildings and permission was, also granted by the Corporation, the power of demolition should be exercised by the Corporation only if the deviations made during the construction are not in public interest or cause public nuisance or hazardous or dangerous to public safety including the residents therein. If the deviations of violations are minor, minimal or trivial which do not affect public at large, the Corporation will not resort to demolition.”

8. Relying upon the same, the learned counsel for the petitioners submits that the power of demolition should not be resorted to unless overwhelming public interest is involved. In view of the above said guidelines as mentioned in para 36(1) of the above said judgment, if the deviations of violations are minor, minimal or trivial which do not affect public at large, the Corporation will not resort to demolition. Finally he submits that since the above said construction of the subject building has been carried out till now as per the submitted plans and as per the

provisions of the above said two Acts and Rules made thereunder, the question of demolition of any portion of the said buildings will not arise in this case.

W.P.No.13240 of 2024:

9. This writ petition is filed questioning the action of the respondent No.2 in trying to pull down the construction raised by the petitioner in the land in an extent of Ac.0-24 cents out of Ac.2-00 cents in Survey No.424/3 of Kadapa Village and Mandal, YSR District, (Plot No.38/240-65, Ramanajaneyapuram Street, Ramanjaneyapuram) in pursuance of the Notice No.376/1013/KDP/2024 dated 22.06.2024 without considering the explanation dated 29.06.2024 submitted by the petitioner.

10. The counsel for the petitioner submits that vide G.O.MS.No.758 dated 20.12.2022 the Government of Andhra Pradesh allotted the subject land in an extent of Ac.2-00 in Survey No.424/3 in Kadapa Village and Mandal, YSR District in favour of YSR Congress party for construction of party office buildings on lease basis for a period of 33 years on payment of Rs.1,000/- per acre per annum in terms of G.O.Ms.No.340 Revenue (Assn-I) Department, dated 21.07.2016 subject to certain conditions. The possession of the subject land was delivered by the Tahsildar, Kadapa vide certificate for handing over of possession of land dated 31.01.2023.

The petitioner paid the property tax for the open land. While so, the construction of the subject building has been undertaken and almost it is completed as per the plans and in compliance of the provisions of the A.P. Municipal Corporation Act, 1955, the AP MRUDA Act, 2016 and the Rules made thereunder. While so, to the utter surprise and shock and dismay of the petitioner, the respondent No.2 issued the impugned provisional order dated 22.06.2024 for which the petitioner submitted its explanation dated 25.06.2024. He further submits that pursuant to the allotment of the land the party incharge tried to submit the building application through the licensed technical personnel via the APDMS portal whereas the said application was not received stating that the subject land has not been converted into non agriculture from agriculture even though no such conversion is required. Petitioner apprehends the threat of demolition of the subject building at any time unless the protection is given in the interest of justice.

W.P.No.13212 of 2024:

11. This writ petition is filed questioning the action of the respondent Nos.2 and 3 in attempting to demolish or seize the building in an extent of 294.66 square yards consisting of ground+3 floors RCC Building, situated in D.No.21-114, Plot No.7, survey Nos.83/2, 85/1, 86, 87/A1, 87/A2, 87/A3 & 89 of Vengalapuram Village, Adoni Mandal, Kurnool District.

12. The counsel for the petitioners submits that the petitioner leased out the subject building to the YSR Congress party to use it as its office. The respondent Nos.2 and 3 issued the impugned provisional order dated 25.06.2024 alleging unauthorized construction in the premises of D.No./Plot No.21-114 situated at SKD Colony Street, SKD Colony, 1st road area as detailed in the said order for which the petitioner submitted explanation on 27.06.2024. He also further submits that the Commissioner, Adoni Municipality has no jurisdiction to issue the impugned notice. The petitioner apprehends threat of demolition by the respondent authorities concerned without giving any due opportunity.

W.P.No.13244 of 2024: -

13. This writ petition is filed questioning the action of the respondent Nos.2 and 3 in issuing the confirmation order vide U.C.No.06/1155/PTP/UC/2023 dated 24.06.2024 alleging unauthorized construction in Survey No.666/6A1, 666/7A1 of Puttaparthi Revenue Village situated Near Airport.

14. In this case also the Government of Andhra Pradesh allotted the subject land in an extent of Ac.2-00 i.e., Ac.1-30 cents in Survey No.666/6A1, 666/7A1 of Puttaparthi Revenue village and Mandal in Satya Sai District in favour of the petitioner's party for construction of party

office buildings on lease basis on payment of Rs.1,000/- per acre per annum in terms of G.O.Ms.No.340, Revenue (Assn.I) Department, dated 21.07.2016 subject to certain conditions. The possession was handed over by the Tahsildar, Puttaparthi vide proceedings dated 05.12.2022. The petitioners paid the property tax for the open land and the petitioners submitted building application form to the Puttaparthi Urban Development Authority vide B.A.No.1169/0014/PTP/PTP/2023 dated 06.09.2023. Accordingly as per the plans submitted and in consonance with the provisions of the law, the petitioner constructed the subject building without there being any deviations and it is at the stage of completion. While so, hurriedly, the respondent nos.2 and 3 issued the above said confirmation orders dated 22.06.2024 without applying its mind posing threat of demolition at any time.

W.P.No.13248 of 2024: -

15. This writ petition is filed questioning the provisional order issued by the respondent No.2 Municipal Corporation dated 22.06.2024 on the ground of alleged unauthorized construction as detailed in the table of the said proceedings.

16. In this case also the Government of Andhra Pradesh vide G.O.Ms.No.355, Revenue (Lands.I) Department, dated 18.05.2022 allotted

the subject land in an extent of Ac.2-00 cents in T.S.No.155-2-7B at Ramanayyapeta village, Kakinada Urban Mandal, Kakinada District in favour of YSR Congress Party for construction of party office buildings on lease basis for a period of 33 years on payment of Rs.1,000/- per anum per acre in terms of G.O.Ms.No.340, Revenue (Assn.I) Department, dated 21.07.2016 subject to certain conditions. Accordingly, the possession was delivered by the Tahsildar, Kakinada Urban vide proceedings dated 26.05.2022. The petitioner paid property tax on the open land also. The petitioner submitted Building Application form to the respondent Corporation vide B.A.No. 1060/0350/B/KKD/RM1/2023 dated 25.07.2023. Accordingly, the construction of the petitioners' party office building has been carried out strictly in compliance with the provisions of law under the APMRUDA Act, 2016, the A.P. Municipal Corporation Act, 1955 and the A.P.Building Rules, 2017. While so, to the utter surprise and shock of the petitioners, the above said impugned provisional order dated 22.06.2024 was issued by the respondent No.2 herein for which the petitioner submitted explanation dated 25.06.2024. Without considering the same, the respondent No.2 may cause for demolition of the subject building at any point of time.

W.P.No.13250 of 2024: -

17. This writ petition is filed questioning the action of the respondent No.2 in issuing the show cause notice No.E-382346/2024/ACP-II dated

21.06.2024 and also stop work order letter No.SWO/1167/2023/0102 dated 21.06.2024 issued by the respondent No.4.

18. In this case also the counsel for the petitioners submitted that the subject land was allotted in an extent of Ac.2-00 cents in Survey No.174/4, Yendada Village, Ward No.8, Zone-II, GVMC Limits, in favour of the petitioners' party for construction of party office building for a period of 33 years in terms of G.O.Ms.No.340, Revenue (Assn.I) Department, dated 21.07.2016 subject to certain conditions. Accordingly, the Tahsildar, Visakhapatnam also issued delivery receipt with regard to the possession of the subject land vide proceedings dated 14.06.2022. The petitioners paid property tax on the open land. Subsequently, the petitioners were issued building permit order on the application made by the petitioners dated 03.02.2023 vide Permit No.1167/0010/B/VSKP/YND and MWD/2023 dated 20.06.2024. The construction of the party office building has been carried out strictly in compliance with the provisos of law including the APMRUDA Act, 2016, the A.P.Municipal Corporation Act, 1955, and the A.P.Building Rules, 2017. While so, to the utter surprise shock and dismay of the petitioners the respondent authorities issued the above said impugned notice through the Town Planning Officer, Zone-II of the respondent No.2 and the stop work order of the respondent No.4 was issued by the Chief Urban Planner of the Visakhapatnam Metropolitan

Region Development Authority, dated 21.06.2024 for which the petitioner submitted the explanation dated 25.06.2024 to both the authorities. Without considering the same, the authorities may proceed with the demolition of the subject building without giving any opportunity to the petitioners.

W.P.No.13251 of 2024: -

19. This writ petition is filed questioning the provisional order of the respondent No.3 vide U.C.No.02/SEC09/2024/CIRCULE 03 dated 22.06.2024 and proposing to demolish the partially erected building structure situated at Survey No.107/7 situated at Suviseshapuram Area, Rajamahendravaram Municipal Corporation Limits.

20. In this case also the petitioners refers to the proceedings of the respondent No.2, dated 20.02.2023, G.O.Ms.No.357, Revenue (Lands.I) Department, dated 18.05.2022, G.O.Ms.No.53, Revenue (Lands.I) Department, dated 16.02.2023, Land handing over certificate of the Tahsildar, Rajahmundry, dated 07.06.2024 and the explanation submitted by the petitioner, dated 25.06.2024 to the respondent No.3.

21. The counsel for the petitioners submits that the petitioners paid the property tax on the land. He further submits that in spite of the orders of this court in W.P.No.12814 of 2024 dated 21.06.2024 the respondent

authorities therein demolished on the same day the subject building therein in utter violation of the said orders of this court. Hence apprehends threat of demolition of the subject land of this writ petition also at any time without considering the explanation of the petitioners herein.

W.P.No.13253 of 2024: -

22. This writ petition is filed questioning the action of the respondent NO.3 in issuing the Provisional Order vide U.C.No.01/SEC40/2024/ZONE 01 dated 24.06.2024. In this case also the petitioners refers to the possession handing over certificate dated 31.12.2022, the G.O.Ms.No.349, Revenue (Lands.I) Department, dated 18.05.2022 of the Government of Andhra Pradesh, the land property tax receipts with assessment No.1085044080 paid from 01.10.2022 to 31.03.2025 and the explanation of the petitioners to the respondent No.3 dated 25.06.2024. Pursuant to the allotment of the land, the party incharge duly submitted Building Application No.1085/0175/SRI/PDU/2023 dated 02.06.2024. The Building designs were approved but the town planning fee was yet to be generated. The authorities have visited the site and satisfied with the compliance of the plan with site. The construction work was started much after the expiry of the time specified under Section 437 of the Act and Section 84(4) of the APMRUDA Act, 2016. However, upon receipt of the subject notice, construction work was put on hold.

23. The counsel for the petitioners submits that the Section 451 of the Act has no application for the facts and circumstances of this case.

W.P.No.13254 of 2024: -

24. This writ petition is filed questioning the impugned demolition notice issued by the respondent no.3 for the respondent No.2 vide notice E-Office No.382347/ACP/Zone-VII/AKP dated 21.06.2024 on the ground that the petitioner has constructed the building without obtaining permission from the GVMC Authorities and thereby directed to show cause in writing by further directing to stop the work and to submit the reply within seven days from the date of receipt of the notice, for which the petitioner submitted its explanation dated 25.06.2024.

25. The petitioner also refers to the G.O.Ms.No.340, Revenue (Assn.I) Department, dated 21.07.2016, G.O.Ms.No.759, Revenue (Assn.I) Department, dated 20.12.2022. The proceedings of the Tahsildar, Anakapalli District dated 29.12.2022, the handing over certificate issued by the Tahsildar dated 29.12.2022 and the GVMC Anakapalli, Zone VII Receipt Nos.06/2024-25/7108, 07/2023-24/11471, 03/2022-23/25582. i.e., Property tax paid receipts. He further submits that the impugned notice does not fit into the scheme of the A.P. Municipal Corporation Act, 1955.

W.P.No.13272 of 2024: -

26. This writ petition is filed questioning the provisional order issued by the respondent No.2 Corporation vide Notice No.02.2024/WPRS-30 dated 24.06.2024 and the short fall notice issued by the respondent No.3 vide endorsement letter No.EDS/1016.2023/1779 dated 20.06.2024 for which the petitioner submitted explanation dated 26.06.2024.

27. He also refers to the G.O.Ms.No.340, Revenue (Assn.I), dated 21.07.2016, G.O.Ms.No.373, Revenue (Lands.I) Department, dated 18.05.2022, G.O.Ms.No.55, Revenue (Lands.I) dated 06.02.2023, proceedings of the Collector and District Magistrate dated 29.04.2023, handing over possession of the land by the Tahsildar, Kurnool dated 01.05.2023 and the Mortgage Deed dated 15.09.2023 vide document No.12581 of 2023. He further submits that the respondent authorities have not applied their mind, impugned proceedings are in violation of principles of natural justice and the respondent No.3' s letter dated 22.06.2024 is not supplied to the petitioner.

W.P.No.13249 of 2024: -

28. This writ petition is filed questioning the notice issued by the respondent No.2 vide U.C.No.01/2024/NMC/WPRS-165 dated 22.06.2024 alleging that the petitioner has been constructing ground + one floor

unauthorisedly at Venkateswarapuram area in Survey No.2222-2 of Nellore Bit-II without obtaining prior building permission from the respondent Nos.2 and 3 for which the petitioner submitted explanation dated 25.06.2024 to the respondent No.2. He also refers to the G.O.Ms.No.366, Revenue (Lands.I) Department, dated 18.05.2022, possession handed over certificate issued by the Tahsildar dated 08.12.2022 and the Nellore Municipal Corporation Receipts showing the payment of property tax through online. He further submits that the building applications made vide B.A.No.1031/0263/B/NMC/VSTA/2023 dated 13.02.2023. Accordingly, the construction of the subject building was taken up in compliance with the provisions of the Act without deviating the submitted plans.

W.P.No.13382 of 2024: -

29. This writ petition is filed questioning the provisional order issued by the respondent No.2-Municipal Corporation directing the petitioner to stop the unauthorised construction work and submit a reply to the notice within seven days from the date of receipt of the same.

30. The impugned provisional order says that the petitioner applied for the building permission in the T.S.No.569P of Maharajupeta North ward, Jammu Narayanapuram, Vizianagaram, which is pending in the Licensed

Technical Personnel (LTP) login nearly 347 days and not resubmitted the Building Application file duly rectifying shortfalls raised by the competent authority i.e., VMRDA, Visakhapatnam. It is also observed that the petitioner has proceeded with the construction work without obtaining permission from the VMRDA.

31. The counsel for the petitioner submits that the impugned provisional order of the respondent No.2 dated 24.06.2024 is liable to be set aside as the short falls pointed out by the respondent No.2 in the said proceedings are not applicable and even then when the explanation was submitted to the said provisional order dated 24.06.2024, the same was not accepted by the respondent No.2 through online procedure. However, he refers to the G.O.Ms.No.350, Revenue (Lands.I) Department, dated 18.05.2022 issuing allotment of land to an extent of Ac.1-00 in T.S.No.559 at Maharajupeta Southward, Vizianagaram Municipal Corporation, Vizianagaram District in favour of the petitioners party for construction of party office buildings on lease basis @ the rate of Rs.1,000/- per acre per anum in terms of G.O.Ms.No.340, Revenue (Assn.I) Department, dated 21.07.2016 subject to certain conditions. Consequently, the possession of the subject land was handed over by the Tahsildar vide proceedings dated 23.06.2024. The petitioner also paid property tax on the open land. The VMRDA issued endorsement dated 12.07.2023 showing certain shortfall of non submission

of three documents which have no application and not required for the purpose of undertaking construction of the said building over the subject land. The learned counsel for the petitioner refers to the decision of this court in W.P.No.17688 and 26474 of 2021 dated 05.08.2022 wherein it was observed at paragraphs 33 and 34 as under:

“33. The learned Single Judge of the erstwhile High Court of A.P. in its order dated 06.06.2012 in W.P.No.23934 of 2009 had held that the petitioner, in that case, shall be entitled to file an application under Section 455-A of the Hyderabad Municipal Corporation Act for regularisation of construction. In the present case, a similar provision is available to the petitioner under Section 90-A of the A.P. Metropolitan Region and Urban Development Authorities Act, 2016, which empowers the Metropolitan Commissioner or Vice Chairman to regularise constructions made without building permissions, subject to the conditions contained in the said provision.

34. Consequently, W.P. No. 26474 of 2021 is dismissed and W.P.No.17688 of 2021 is disposed of, leaving it open to the petitioner to avail of the remedy available under Section 90-A of the A.P. Metropolitan Region and Urban Development Authorities Act, 2016 within a period of two weeks from today. Any application filed by the petitioner, in this regard, would be considered and disposed of by the said authority, in accordance with law and the Gram Panchayath shall

not take any action against the petitioner till such an application is disposed of. The Respondents shall then act in accordance with the decision taken in the application filed under section 90-A of the A.P. Metropolitan Region and Urban Development Authorities Act, 2016.”

W.P.No.13389 of 2024: -

32. This writ petition is filed questioning the provisional order issued by the respondent No.2 dated 25.06.2024 directing the petitioner to stop further work and remove the unauthorised development within seven days failing which further action will be taken including removal of the unauthorised construction and further action will be issued under the provisions of the AP MR & UDA Act, 2016.

33. The counsel for the petitioners submits that the petitioners are seeking regularization of the constructed building under the APMR & UDA Act, 2016 for which the respondent No.2 has got power to exercise its discretion favourably. He also refers to the GO Ms.No.369, Revenue (Lands.I) Department, dated 18.05.2022 saying that there was an allotment of land to an extent of Ac.1-61 cents in Survey No.1022-2 at Masapeta village, Rayachoti Mandal, Annamayya District in favour of the petitioner's party for construction of party office buildings on lease basis for a period of 33 years on payment of Rs.1,000/- per acre per annum in terms of G.O.Ms.NO.340, Revenue (Assn.I) Department, dated 21.07.2016

subject to certain conditions. He further refers to the proceedings of the District Collector dated 06.06.2022 and the representation of the petitioners dated 26.06.2024 submitted in pursuance of the impugned provisional order of the respondent No.2 dated 25.06.2024. The Tahsildar, Rayachoty issued the advance possession certificate of the subject land dated 22.11.202 and the Joint Sub-Registrar of Rayachoti also issued Market Value Certificate for the subject land dated 03.08.2023. It is alleged in the impugned provisional order of the respondent No.2 dated 25.06.2024 that the petitioner proceeded with the unauthorized construction without obtaining prior permission from the competent authority as per Sections 88(1) & 89(1 & 2) & 90(1) of AP MR & UDA Act, 2016.

W.P.No.13393 of 2024: -

34. This writ petition is filed questioning the notice issued by the respondent No.2 dated 24.06.2024 alleging unauthorized construction of the subject building in Survey Nos.23-2, 27-1 and 27-3 in Labour Colony, Vidyadharapuram Village, Vijayawada of NTR District in an extent of Ac.1-10 cents on lease basis for a period of 33 years in favour of the president, YSR Congress party for construction of the party office for which the petitioners submitted their representation dated 25.06.2024. the counsel for the petitioners refers to the G.O.Ms.No.761, Revenue (Lands.I) Department, dated 20.12.2022 showing allotment of land to an extent of

1850 sq.yds in R.S.No.28/3 of Vidyadharapuram Village, Vijayawada West Mandal, NTR District in favour of YSR Congress Party for construction of party office buildings on lease for a period of 33 years on payment of RS.1,000/- per acre per annum in terms of G.O.Ms.No.340 Revenue (Assn.I) Department, dated 21.07.2016 subject to certain conditions. He further refers to the property tax receipt paid on the open land dated 20.06.2024, 23.08.2023, and 14.06.2024, the proceedings of the Commissioner, dated 15.09.2023, and the land handing over certificate issued by the Mandal Revenue Inspector and the Mandal Surveyor of Vijayawada West Mandal.

W.P.No.13396 of 2024: -

35. This writ petition is filed questioning the provisional order issued by the respondent No.3 dated 26.06.2024 alleging unauthorized construction in an extent of Ac.2-00 cents in R.S.No.371-A1, S.W.No.IV of Machilipatnam Town for which the petitioner submitted explanation on 27.06.2024.

36. The counsel for the petitioners refers to the proceedings of the Collector and District Magistrate, Krishna, Machilipatnam dated 15.06.2022, the G.O.Ms.NO.360, Revenue (Lands.I) Department, dated 18.05.2022 showing allotment of land in an extent of Ac.2-00 cents in

R.S.No.371-A1, S.W.No.IV, Machilipatnam Town and Mandal, Krishna District on lease basis for a period of 33 years on payment Rs.1,000/- per acre per annum in terms of G.O.Ms.No.340, Revenue (Assn.I) Department, dated 21.07.2016 subject to certain conditions, the possession handed over certificate issued by the Tahsildar, Machilipatnam, dated 27.06.2022, the property tax receipts on land dated 20.06.2024, 06.02.2024 and 21.09.2024, the building application form vide B.A.No.1070/0329/B/MCP/EDPL/2023 dated 25.07.2023 and the building permit order issued by the Machilipatnam Urban Development Authority respondent No.4 herein vide permit No.1070/0329/B/MCP/EDPL.2023 dated 21.06.2024. Accordingly, the construction was also completed without any deviations as per the plans submitted along with the relevant provisions of law.

W.P.No.13397 of 2024:-

37. This writ petition is filed questioning the provisional order issued by the respondent No.3 dated 25.06.2024 alleging unauthorized construction of the commencement of the subject building for which the petitioner submitted explanation dated 26.06.2024 to the respondent No.3.

38. The counsel for the petitioner also refers to the G.O.Ms.No.243, Revenue (Lands.I) Department, dated 16.06.2023 showing the allotment of

the work in Survey No.504-2 of Moolasagaram Village, Nandyala Mandal, Nandyala District in favour of the District President, YSR Congress Party for construction of YSR Congress Party office building on lease basis for a period of 33 years on payment of Rs.1,000/- per acre per annum as per G.O.Ms.No.340, duly cancelling the land allotment order issued earlier vide G.O.Ms.No.374, dated 18.05.2022 and in terms of G.O.Ms.No.571, Revenue (Assn.I) Dept, dated 14.09.2012, under BSO-24A, subject to certain conditions. He also refers to the orders passed by this court in W.P.No.12814 of 2024 dated 21.06.2024 and the order passed by this court as stated above in W.P.No.17688 & 26474 of 2021 dated 05.08.2022. He further submits that after basement is completed, no further constructions are made pursuant to the issuance of the impugned provisional order.

W.P.No.13408 of 2024:

39. This writ petition is filed questioning the provisional order of the respondent No.3 dated 24.06.2024 alleging unauthorized construction by the petitioner in an extent of Ac.2-00 in Survey No.660/P of Eluru urban area situated at Beside ASR Stadium, opposite main Railway station area for which the petitioner submitted explanation dated 26.06.2024.

40. The learned counsel for the petitioners also refers to the proceedings of the Collector & District Magistrate, Eluru dated 23.06.2022, G.O.Ms.No.358, Revenue (Lands.I) Department, dated 18.05.2022 showing the allotment of the land to an extent of Ac.2-00 in R.S.No.660 of Eluru Town and Mandal, Eluru District in favour of YSR Congress Party for construction of party office buildings on lease basis for a period of 33 years on payment of RS.1,000/- per acre per annum in terms of G.O.Ms.No.340, Revenue (Assn.I) Department, dated 21.07.2016 subject to certain conditions, possession handed over certificate issued by the Tahsildar, Eluru Mandal dated 14.09.2022, the property tax receipts, and the building permit order issued by the respondent No.4 vide Permit No.1075/0173/B/Elu/RAIL STA/2023 dated 25.06.2024. Accordingly, the construction of the subject building was completed as per the building permit order and as per the plans submitted without any deviations.

W.P.No.13410 of 2024: -

41. This writ petition is filed questioning the provisional order issued by the respondent No.2 dated 25.06.2024 alleging unauthorised construction residential, ground + first floors for which the petitioner has submitted explanation dated 27.06.2024.

42. The counsel for the petitioner submits that almost the building is completed except certain final works. He also refers to the G.O.Ms.No.351, Revenue (Lands.I) Department, dated 18.05.2022 showing the allotment of land to an extent of Ac.1-18 cents in Survey No.458-2B at Balagam village, Parvathipuram Mandal, Parvathipuram Manyam District in favour of YSR Congress Party for construction of party office buildings on lease basis for a period of 33 years on payment of Rs.1,000/- per acre per annum in terms of G.O.Ms.No.340, Revenue (Assn.I) Department, dated 21.07.2016 subject to certain conditions. The proceedings of the Collector & District Magistrate, Parvathipuram Manyam District, dated 05.12.2022, the possession handed over certificate issued by the Tahsildar, Parvathipuram Mandal, dated 07.12.2022 and the tax payment receipts on the open land.

W.P.No.13412 of 2024: -

43. This writ petition is filed questioning the provisional order issued by the respondent No.2 dated 24.06.2024 alleging unauthorised construction in the premises of D.No./Plat No.NA situated at Vidyanagar Street, Vidyanagar area for which the petitioners submitted their explanation dated 26.06.2024.

44. The counsel for the petitioners also refers to the G.O.Ms.No.363, Revenue (Lands.I) Department, dated 18.05.2022 showing the allotment of land to an extent of Ac.2-00 cents in Survey No.1291-5 at East Bapatla Village and Mandal, Bapatla District in favour of YSR Congress party for construction of party office buildings on lease basis for a period of 33 years on payment of Rs.1,000/- per acre per annum in terms of G.O.Ms.No.340, Revenue (Assn.I) Department, dated 21.07.2016 subject to certain conditions, the certificate of handing over of the possession issued by the Tahsildar, Bapatla Mandal, dated 15.12.2022, the open land tax paid receipts and the building application form submitted by the petitioners to the respondent No.2 vide B.A.No.1019.0051/B/BPT/TC/2023 dated 07.03.2023.

W.P.No.13540 of 2024:

45. This writ petition is filed questioning the provisional order issued by the respondent No.7 under AP MR & UDA , 2016 dated 25.06.2024 alleging unauthorized construction for which the petitioners submitted its explanation dated 25.06.2024.

46. The counsel for the petitioners submits that the respondent No.7 has no interest to issue the impugned provisional order. He also refers to the G.O.Ms.No.359, dated 18.05.2022 showing the allotment of land to an

extent of Ac.0-72 cents in Survey No.201-3 of NRP Agraharam Village, Undi Mandal, West Godavari District in favour of the petitioners party for construction of party office building on lease basis for a period of 33 years in terms of G.O.Ms.No.340, Revenue (Assn.I) Department, dated 21.07.2016 subject to certain conditions. The proceedings of the Collector and District Magistrate, Bhimavaram, West Godavari dated 12.04.2024, the possession handed over certificate issued by the Tahsildar, Undi, dated 13.04.2023 and the property tax receipt in the open land dated 25.11.2022.

W.P.No.13557 of 2024: -

47. This writ petition is filed questioning the provisional order issued by the respondent No.2 dated 24.06.2024 alleging unauthorized construction of the petitioners' party office situated at Block No.15-10-A of Lingamguntla Agraharam Narsaraopet Mandal, Palnadu District for which the petitioners submitted their explanation dated 27.06.2024.

48. The counsel for the petitioners also refers to the G.O.Ms.No.364, Revenue (Lands.I) Department, dated 18.05.2022, showing the allotment of land in an extent of Ac.1-15 cents in Block No.15-10-A at Lingamguntla Village, Narsaraopet Mandal, Palnadu District in favour of the petitioners party for construction of party office buildings on lease basis for a period

of 33 years on payment of Rs.1,000/- per acre per annum in terms of G.O.Ms.No.340, Revenue (Assn.I) Department, dated 21.07.2016 subject to certain conditions and the proceedings of the Panchayat Secretary, Lingamguntla dated 13.02.2023.

49. However, all the counsels for the petitioners submitted in one voice that the subject buildings are under the threat of demolition at any time without following the due procedure as the above said impugned proceedings are issued across the State in different places more or less on the same dates which gives rise to a strong suspicion that the respondent authorities are predetermined to take coercive action against the petitioners party offices high handedly without giving due opportunity for the petitioners to substantiate their cases. In fact the alleged violations are curable defects only as per law without resorting to any demolitions.

50. Thus, besides making independent submissions, as stated above, the other learned counsels for the petitioners broadly adopted the submissions made by the learned senior counsel Mr.P.Veera Reddy, who appears for the petitioners in W.P.No.13258 of 2024 which need not be repeated as they are already referred above.

51. On the other hand, the learned Advocate General countered all these submissions of the learned counsels for the petitioners stating that the

respondent authorities will follow the due process of law pursuant to the above said impugned proceedings of provisional orders/confirmation orders/notices as the case may be. In W.P.No.13251 of 2024 also the petitioners were asked to attend the personal hearing on 27.06.2024 but he is not aware whether they have appeared or not. He also further submitted that the confirmation order which is impugned in W.P.No.13244 of 2024 will be treated as provisional order and the petitioners can make explanation to the respondent authorities concerned and if so the same will be considered.

52. The apprehension of the petitioners that their subject buildings will be demolished without following the due procedure by citing the example of demolition of the petitioners' political party's office building at Tadepalli is not correct and the same was demolished only after passing the final orders by following the due procedure and as such the petitioners need not be apprehensive of taking out any demolitions illegally by the respondent authorities concerned. Hence prayed for disposal of these writ petitions enabling the respondent authorities to follow the due procedure under law.

53. In view of the above said facts and circumstances and upon consideration of the rival submissions made, it is to be seen that admittedly under the policy of the State, the subject sites are allotted to the petitioners

for construction of the political party office buildings at various places in the State of Andhra Pradesh vide the above said GOs, the delivery of possession of the same were made, the property taxes for the open lands were paid, the building permission applications were made, in some cases building permit orders were also issued, in few cases the building permission applications have to be submitted and in majority of the cases the construction of the subject buildings were almost completed. It is also not the case of the respondents that they have ever visited the subject buildings earlier at the time of constructions and objected for the same on the ground of deviations if any except issuing the above said impugned proceedings after a long gap of time.

54. It is the specific case of the petitioners that there are no deviations from the plans submitted in the construction of the subject buildings and they were taken up by complying with all the required provisions of the law specifically under the A.P. Municipal Corporation Act, 1955, the A.P.MRUDA Act, 2016 and the Rules made therein. They also sought for regularization of the buildings if necessary by imposing penalties on the constructions made already in some cases as it is permissible under law. They further submitted that the demolitions if any to any extent of the subject buildings will not endure to anybody's benefit except loss of huge money invested already by the petitioners for the subject constructions

after paying lots of money towards charges and fee for the sanction of building permissions and the Government also will be deprived of collection of property tax further if the demolitions are taken place when they are not affecting in any manner the public interest. The alleged violations are curable defects under law and the demolitions are not warranted.

55. Be that as it may, since the impugned proceedings were already issued and the explanations have already been submitted which are pending before the authorities concerned, it is just and proper to dispose of these writ petitions enabling the authorities concerned to proceed further in the matters with the following directions:

1) The respondent authorities concerned are directed to proceed with the above said impugned proceedings by following the due procedure in accordance with law.

2) The petitioners are permitted to submit the explanations/ additional explanations, if any, enclosing all the necessary documents and the other proofs if any in support of their claims within a period of two weeks from today to the authorities concerned for the above said purpose.

3) On completion of the said period, the respondent authorities are directed to proceed with the necessary enquiry by considering the

explanations/additional explanations of the petitioners by giving due opportunity to all the parties concerned including the petitioners and upon verification of the records and the subject buildings, appropriate decision shall be taken on their own merits in respect of each case.

4) At every stage of the proceedings pending before the authorities concerned, a due opportunity of hearing shall be given to the petitioners wherever it is warranted under law specifically under the provisions of the A.P.Municipal Corporation Act, 1955, the AP Metropolitan Region and Urban Development Authorities Act, 2016 and the Rules made thereunder.

5) During the pendency of any of these proceedings before the authorities concerned, there shall not be any coercive steps with respect to the subject buildings to any extent.

6) The petitioners shall be permitted to avail and exhaust all the remedies available under law before the authorities concerned.

7) The respondent authorities while exercising the discretion and decision making shall act fairly and objectively in consonance with the provisions of the law.

8) The power of demolition should be exercised by the respondent authorities concerned only if the deviations made during the construction are not in public interest or cause public nuisance or

hazardous or dangerous to the public safety including the residents therein and if the deviations are minor, minimal or trivial, or do not affect public at large the respondent authorities shall not resort to demolition.

and

9) The power of demolition should not be resorted to unless the overwhelming public interest is involved.

Accordingly, the writ petitions are disposed of. There shall be no order as to costs.

As a sequel, the miscellaneous applications pending if any shall stand closed.

JUSTICE B. KRISHNA MOHAN

July 4, 2024

Note:

LR copy to be marked

{B/o}

Lmv

HON'BLE SRI JUSTICE B. KRISHNA MOHAN

WRIT PETITION Nos.13258, 13240, 13212, 13244, 13248, 13250,
13251, 13253, 13254, 13272, 13249, 13382, 13389, 13393, 13396, 13397,
13408, 13410, 13412, 13540, 13557 of 2024

04.07.2024

LMV